

**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment and Climate Change (Govt. of Goa)

4<sup>th</sup> Floor, Dempo Towers

Patto, Panaji Goa 403001

Email: goacoastal zone@gmail.com

**Ref. No. GCZMA/N / DLE-Compl / 25-26 / 02 / 1540****Date: 14/07/2025**  
**15****ORDER**

**WHEREAS**, this office is in receipt of telephonic complaint from Viresh Borkar, MLA St. Andre Constituency, complaint from Ramrao Wagh and complaint from Goa Green Brigade with regards to illegal construction carried out by Grand Hyatt Hotel, Bambolim, Tiswadi-Goa. On receipt of complaint, the officials attached to the office conducted the site inspection and accordingly placed the report.

**AND WHEREAS**, that upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No.	Survey No.	Type of Construction/Activity	Distance From HTL
1.	Sy.No 12/1 and 99/2 village Bambolim	<ul style="list-style-type: none"> <li>At the time of inspection excavation using machinery works ongoing, and construction work of concrete retaining wall of height approx. 3.2mtrs and for length approx. 10.00mtrs was already completed</li> <li>As noticed during the time of inspection the foundation PCC has laid and raised structural 'T' section was noticed above the foundation PCC.</li> </ul>	CRZ-III BAYNDZ

**AND WHEREAS**, that the Authority issued a Show Cause Notice to the Respondent and directed to remain present for hearing on the 24/04/2025 at 3.30p.m.

**AND WHEREAS**, the matter was taken up in the 447<sup>th</sup> GCZMA Meeting the Proceeding: Complainant MLA present in person, Complainant Ramrao Wagh absent, Avelino Furtado absent. The Complainant states that the Respondents are constructing a Compound wall. Copy of the Site Inspection Report furnished to the parties. The Respondents filed their reply and stated that they have the permission from the GCZMA dated 23/01/2021. The Respondent stated that the current of the waves are so strong that the gabion wall does not hold as they had earlier erected a gabion wall and the same had collapsed. After the hearing Ramrao Wagh and Avelino Furtado appeared. The Authority's Decision: Posted the matter on 13/05/2025 at 3.30p.m.

**AND WHEREAS,** the matter was taken up in the 450<sup>th</sup> GCZMA meeting held on 13/05/2025 the Proceeding: Complainant absent. Respondent absent. The Authority's Decision: In view of both the parties remaining absent. Opportunity granted and posted the matter on 01/07/2025 at 3.30p.m.

**AND WHEREAS,** Upon the request of the parties the matter was preponed to 29/05/2025 at 3.30p.m.

**AND WHEREAS,** the matter was placed in the 453<sup>rd</sup> GCZMA Meeting held on 29/05/2025 the Proceeding: Complainant absent. Respondent present. All the Complainants sent a email stating their inability to appear before the Authority in a short notice and requested for advance notice to be given before the next date. The Authority's Decision: The Authority considered the request and posted the matter on 10/06/2025 at 3.30.p.m.

**AND WHEREAS,** the matter was taken up in the 455<sup>th</sup> GCZMA Meeting the Proceeding: The Complainants Judith present, Mr Viresh Borkar present, Ramrao Wagh present, Goa Green Brigade present. All complainant present. Adv Supekar present along with other Respondent. The Complainants stated that the copies of the Complaint was not furnished to them, that the site inspection report and the SCN was not issued to them. They requested for all the copies of the papers so as to file appropriate reply. Adv Supekar stated that they had obtained all the permissions including the GCZMA permission. The Authority's Decision: The Authority directed the Complainants to make an application and seek all documents from the file and directed to file reply to the notice posted the matter on 26/06/2025 at 3.30p.m.

**AND WHEREAS,** the said matter was taken up in 461<sup>th</sup> minutes of the meeting held on 14/06/2025 the Proceeding: Mr Claude Alvares was present as the Complainant and stated that he had filed a complaint, as there were bulldozers disturbing the area fact of which was supplemented with videos of the same. Later on, the Complainant found out that the Authority of the GCZMA had indeed given the permission and had further also issued a Show Cause Notice.

That the Complainant perused the minutes of the GCZMA Meetings uploaded on the website of the Authority; wherein he claimed that he did not find any information mentioned of this approval granted. The Complainant further stated that, this hotel got the benefit of the then permitted 50 mts. of the HTL and during this open window period got most of their structures approved. The Complainant furthermore stated that, the Respondents could have put a gabion wall; but not a concrete wall, quoting the decision taken by the NGT in matter bearing case no. OA 04/2013, vide order dated 11/04/2022. The Complainant also stated that such hard structures cannot remain in the then permitted 50 mts. of the HTL, as the area constructed upon belongs to the sea.

That the Respondent had put RCC structures with a concrete foundation, where the Respondent could have put a gabion wall without any cement. The Complainant stated that as a matter of procedure the permissions then granted had to be uploaded on the website. In conclusion, the Complainant stated that since there was an error in granting the permission, the same had to be withdrawn.

The Complainant Mr. Viresh Borkar present for the hearing stated that the fishing village must be taken into consideration along with the NGT Order, which also had to be taken into consideration. The contention of the Complainant is that the height of the constructed concrete wall, which would affect the other villages along the same stretch.

The Complainant, Adv. Sanjay Madgaonkar stated that in the Site Inspection Report dated 09/04/2025, of the Authority clearly stated that the Property fell in CRZ III Area where no construction was permitted. The Complainant Advocate also stated that, the Respondent had not obtained any construction licence from the Village Panchayat but had only received a No Objection / NOC from the respective Panchayat. Further, the given Panchayat permission should have actually been signed by the Secretary of the Village Panchayat; but in this case the NOC was signed by the Sarpanch. Furthermore, The Complainant Advocate also pointed out to the Talathi report wherein; wherein the Talathi had mentioned that, the earlier wall had fallen on account of a cyclone, and that there was no disaster management report that was obtained or filed. The Minutes uploaded on the website of the Authority did not mention that the respective permission was granted.

The Complainant Ramrao Wagh said that he sent the reply by email opposing the construction of the Respondent.

The Complainant Judith stated that if the 271<sup>st</sup> Minutes in hard copy has the mention of those matter; then in this case the Agenda does not state that the respective proposal was taken up. As per the NCSCM; it says that the wall is 100 mts away from the HTL, and if so; the Complainant Judith questions as to how the sea waves are washing the constructed wall of the property. The Complainant Judith stated that a gabion wall is not permitted quoting that the NGT Order had clearly stated that no hard wall is permitted. Further, the Complainant stated that the permission granted by the Authority of the GCZMA was illegal.

The Complainant Judith stated that as per the claim of the Respondent; that the wall was demolished and the reconstructed; She states that a fresh permission was never obtained as the permission had long expired and thereafter the wall was constructed.

The Adv Parag Rao appeared for the Respondent along with Adv Supekar. The Adv stated that they had obtained the requisite permissions from all the departments and even that from the GCZMA. The Adv further stated that, the very fact that Authority of the GCZMA had granted the respective permission and that the permission was for the construction of the

Wall; the GCZMA cannot re-hear this matter as it becomes a matter of appeal before the appropriate forum other than the Authority of the GCZMA. Further, had the permission been rightly issued or otherwise, the Complainants had to take recourse from the Appropriate Court of Law.

Further, Adv Rao stated that the Site Inspection Report stated that the Authority of the GCZMA had granted the permission and knowing that the permission was granted; how could the SCN have been issued by the GCZMA. The Adv further stated that the Authority should have looked into the complaint and the permission granted, rather than having caused inconvenience to the parties.

That the Adv further questions that, all the observations mentioned in the site inspection report was not mentioned in the SCN that, the permission was granted. Adv Rao stated that the plan annexed to the permission granted mentioned of the concrete wall. He further stated that there was no construction on the beach, and that there was a retaining wall of a height of 2 mts. from the sandy portion.

That the Adv further stated that in 2022; the WRD had granted permission at Nauxi Village, to erect a concrete wall. Furthermore. the Adv Rao asks that, if WRD could have given the respective permission earlier; then why could the Respondent not be given such similar permission. Adv Rao said that there were no allegations that the construction had gone beyond the approved plan. That the permission granted, was valid for a period of Five (5) years and as the construction had been granted for the specific length of 514 mts. Incidentally, when the Respondent put up the wall upto a length of Ten (10) mts. the same collapsed. The obtained permission had not expired as this wall construction was an ongoing construction. The S.I.R. of GCZMA confirmed that only an area of upto 10 mts. had been erected.

Adv Rao for the Respondent stated that gabion wall was not mentioned in their Complainant filed by all the complainants, hence the Respondents were not put to show cause; on that part, which now the Complainants have claimed. as it was beyond their complaint. Adv Rao further stated that the permission was valid and not exhausted, this office became functio officio to pass any order, and had no jurisdiction nor had any powers to review this matter / permission granted.

DECISION: The Authority noted that permission was granted by the Authority of the GCZMA on the 23/09/2021. Subsequently the Respondent also obtained permission from the TCP on 12/12/2021 and 26/03/2025 and a NOC from the Village Panchayat on 21/02/2022.

The Authority perused the provision of the CRZ Notification 2011 and as per the regulations of permissible activities in CRZ area, "*the following activities shall be regulated..... 4(i)(f)*

.... construction and operation for ports and harbours, jetties, wharves, quays.....erosion control measures”.

The claim of the Respondent was that the Respondents property was above the beach to a height of at least 1.5 to 2 mts and had in the past always had a rubble retaining wall which marked the boundary between the property and that of the beach. It was noted that the respondent sought for permission to protect their property and prevent flooding in and soil erosion to the property; as the waves were lashing on to the compound wall, thereby having caused damage to their old existing wall. Further, the Respondent claimed their land was getting eroded and hence sought for the respective permission.

Further, under 4.2 (v) it reads as, “*The clearance accorded to the projects under this notification shall be valid for a period of seven years from the date of issue of such clearance: Provided that the construction activities shall commence within a period of five years from the date of the issue of clearance and the construction be completed and the operations be commenced within seven years.....*”

The Authority noted that the Respondents were granted permission by the Authority of the GCZMA on 23/09/2021 and that the permission is valid till 2026, as per the provision it is noted that the Respondent has also put the permission to use with the period of 5 years and this validates the works carried out by the Respondent as per the approval.

Further, since the Authority had granted the permission, this Authority becomes functus officio; in so far the permission issued by the GCZMA dated 23/09/2021 is concerned. The Respondent submitted that once this Authority had granted the permission the same has become final and cannot be re-visited / re-opened, as this Authority lacks the power to review its own decision.


The Authority noted that the Complainant vide complaints are seeking to review of the permission dated 23/09/2021; which is impermissible and the Authority lacks jurisdiction.

In view of the Authority being functus officio and lacking jurisdiction to review the permission granted; This Authority discharges the Stop Work Order and drops the Show Cause Notice bearing No GCZMA/N/ILLE-COMPL/25-26/02/154 dated 15/04/2025; as the work carried out on site is as per the approved plan / permission granted by this Authority dated 23/09/2021.

**NOW THEREFORE**, the GCZMA in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986) read with sub-rule (3) (a) of Rule 4 of the Environment (Protection) Rules 1986, and read with power vested with the GCZMA vide Order S.O. 6071(E) dated 27/12/2022 issued by

the Ministry of Environment & Forests, Government of India, hereby discharges proceedings against the Respondent.

The proceedings are accordingly disposed off.

  
( Sachin S. Desai )  
Member Secretary (GCZMA)  
o/c

To,

1. Grand Hyatt Hotel, Bambolim, Tiswadi Goa.

Copy to:

1. The Collector & District Magistrate (North ), Office of the Collector (North ), Panaji -Goa... *for information* .
2. The Dy.Collector & S.D.O of Tiswadi having office at Panaji , Goa.... *for information*
3. The Secretary, Village Panchayat of Curca Bambolim, Tiswadi Goa.... *for information*
4. Viresh Borkar, MLA St. Andre Constituency, Forgottem, Goa Velha, Tiswadi Goa..... *for information*
5. Ramrao Wagh, H.No 573, Vodlem Bhat, Mandur Tiswadi Goa. .... *for information*
6. Goa Green Brigade through Avertino Miranda, Ground Floor, Shambhavi Apts, D.V.Road, Panaji Tiswadi Goa. .... *for information*
7. Judith Almeida, H.No 257/1, Bagdem Ward No.3, Colva, Salcete Goa. .... *for information*
8. Glean Cabral, H.No E-22, Katie Bhat, Ella, Old Goa, Tiswadi Goa. .... *for information*
9. Aditya Parulekar, H.No.310/3, Plot No.9, Lane 7 Valley View Colony, Alto, St. Cruz. .... *for information*
10. Samil Volvaiker, H.No 200/1/1, Plot No 17, Keni Colony, Corlim, Tiswadi Goa. .... *for information*
11. Sneha Yesso Gaonkar, H.No 2/67/A, Talwada Cuncolim, Salcete Goa.. .... *for information*
12. Mrs. Mohini Yesso Gaonkar, R/o H.No 2/67/A, Talwada Cuncolim, Salcete Goa.... *for information*
13. Dr. Claude Alvares, G-8, St.Brittis, Apartments, Feira Alta,Mapusa Goa. .... *for information*



Ref. No: VIR/MLA/GCZMA/2025/002

Date: 26/06/2025

**MOST URGENT**

To

**The Member Secretary**

**Goa Coastal Zone Management Authority (GCZMA)**

**Panjim, Goa**

**Member Secretary**  
**G. C. Z. M. A.**  
**Ward No. 1808**  
**Date: 27/06/2025**

*Handwritten signature: Anuskar*

**Subject: Submission in response to the reply filed by the respondent (Grand Hyatt) regarding the stop work orders issued for the construction of a concrete retaining wall along Bambolim Beach**

Respected Sir

I write this in response to the reply submitted by the respondent concerning the stop work order issued by your Authority in relation to the ongoing construction of a concrete curved retaining wall along the shoreline of Bambolim Beach.

The respondent has stated that they have appointed Mahimtura Consultants Pvt. Ltd. as the consulting engineer, who has opined that the curved face retaining seawall is designed to dissipate and repel wave energy and to protect the land behind it. However, this justification clearly reveals that the primary concern of the respondent is the safeguarding of their private assets and infrastructure, without any regard for the broader social and ecological impacts of their actions.

Redirecting wave energy back into the nearshore and riverine areas poses significant dangers to the local fishing community, especially to traditional canoe fishermen who operate small, non-motorised vessels. This not only increases the risk of accidents and potential loss of life but also threatens fishing equipment, such as nets laid in the intertidal zone, thereby jeopardising the livelihoods of local fishers.



The consultant's report, while citing protection to land behind the seawall, fails entirely to examine or disclose the ecological impact of the wall on the intertidal area in front of it. These coastal waters and sandy shores serve as critical breeding grounds for a range of marine life — including sand crabs and endangered shellfish — that are now at risk of being disrupted or permanently lost. This omission reveals a clear disregard for environmental consequences and community impact.

Furthermore, it is essential to point out that the construction of concrete structures in CRZ areas is in direct violation of orders issued by the Hon'ble National Green Tribunal (NGT). In Original Application No. 92/2016 (WZ) and related cases, the NGT has explicitly prohibited the use of concrete and hard structures within CRZ zones, particularly where eco-sensitive methods are available and mandated. The Tribunal has repeatedly emphasized the use of soft engineering, natural materials, and non-invasive measures in coastal protection efforts, in keeping with the CRZ Notification, 2011 and the precautionary principle of environmental law.

In this context, we respectfully highlight that the Goa Coastal Zone Management Authority (GCZMA) has been constituted specifically to safeguard Goa's fragile coastal environment, regulate activities in CRZ areas, and act firmly against violations that threaten ecological integrity and the rights of coastal communities. As a regulatory body with statutory responsibilities, we trust that the GCZMA will view this matter through the lens of its environmental protection mandate and act decisively to prevent irreversible damage to the coast and its people.

In light of the above, we urge the Hon'ble Authority to:

1. Take serious note of the respondent's failure to address the concerns of the local fishing community and the ecological consequences of the construction;
2. Recognise the illegality of using concrete within a CRZ area, in contravention of NGT directives and the CRZ Notification;
3. Direct a comprehensive Environmental Impact Assessment (EIA) of the project, including meaningful public consultation with all affected stakeholders;
4. Uphold the Stop Work Order and initiate appropriate legal proceedings until the project is brought into full compliance with environmental norms and regulatory approvals.

We place our full faith in the GCZMA to uphold the environmental laws of the land, protect Goa's coastal ecosystems, and defend the rights of the communities who depend on them.

Thank You.



A handwritten signature in black ink, appearing to read "Viresh Borkar".

**Viresh Mukesh Borkar**

**[MLA, St. Andre Constituency]**



Member Secretary  
G. C. Z. M. A.  
Inward No. 1804  
Date: 26/08/2025

Handwritten initials/signature



G-8, St Britto's Apartments, Feira Alta, Mapusa 403507 Goa, INDIA  
Telephone: +91-9067176274  
E-mail: goafoundation@gmail.com Website: www.goafoundation.org

Date: 26.6.2025

To:  
The Member Secretary,  
GCZMA,  
Dempo Towers, 4<sup>th</sup> Floor,  
Patta, Panaji 403401 Goa.

Handwritten signature: Aou Sohan

Subject: Goa Foundation complaint in connection with illegal permanent wall construction on Bambolim beach by Grand Hyatt

Dear Sir,

The Goa Foundation filed first complaint against the destruction of Bambolim beach on 25.2.2025. This was a written complaint, with a video recording of beach destruction and wall construction at site. For some reason, GCZMA did not take cognizance of the complaint.

It is only after the destruction became a state scandal and several other complaints were filed -- including one by the local MLA -- that the GCZMA inspected the site and issued a stop work order.

The Goa Foundation was unaware that the GCZMA had earlier apparently issued an NOC dated 23.09.2021 for erection of a permanent wall on the property owner's plot boundary adjoining the sea. Upon examination of the NOC and of the minutes of the 271<sup>st</sup> GCZMA meeting, it is now clear that the GCZMA permission was issued by the then Member Secretary under his own authority, without any discussion of the project by the authority. Though the NOC alludes to the 271<sup>st</sup> meeting, no such discussion is available on perusal of the said minutes. We have therefore clear evidence that a fraud was committed by the then Member Secretary in issuing that NOC.



I say that the technical clearance order dated 13.12.2021 r/w TC order dated 26.03.2025, and the panchayat construction license dated 21.01.2022 have been issued on the basis of the unauthorized letter issued by the Member Secretary. He is not authorized to issue such NOCs after claiming that they are approved by the GCZMA.

On merits, I say that the NOC dated 23.09.2021 could never have been issued for a permanent wall construction in the NDZ, as the property abuts the beach. Only temporary structures are permitted in the area, and that too, of those listed in the CRZ notification 2011. There is no earlier permission on record for any gabion wall allegedly erected earlier.

In view of the above, the plot owners must be directed to remove all structures already constructed which are of a permanent nature at the site in question, and to restore the sandy beach to its original natural condition. Penalty in terms of compensation for environmental damage may also be calculated and imposed.

In a detailed order dated 11.04.2022 in Original Application No. 04/2013(SZ) with Appeal No.18/2017(SZ), the Hon'ble NGT has come down heavily on the construction of such walls allegedly for purposes of control of "erosion". The NGT has held that such structures are ecologically unsound and should never be permitted.

In view of the above, the GCZMA may recall its NOC on the following two grounds, among others:

- a) No permanent structures are permissible in the NDZ along 100 metres of the HTL along tidal rivers.
- b) The NOC dated 23.09.2025 is unsustainable as it has been issued under questionable circumstances and cannot stand for a single day, after the facts related to its issuance have become known to the authority.

Yours faithfully,



Dr Claude Alvares  
Director

Member Secretary

G. C. Z. M. A.

Inward No. 1602

Date: 26/08/2025

From:

Mr. Ramrao Wagh,  
R/o. H.No. 573, Vodlem Bhat,  
Mandur, Tiswadi, Goa.

Date: 23/06/2025

01423 8829 69

For Sahal

To,

The Hon'ble Member Secretary,  
Goa Coastal Zone Management Authority,  
C/o. Department Environment (Govt. of Goa),  
4th Floor, Dempo Tower, Patto Plaza,  
Panaji, Goa, 403001.

**Sub: WRITTEN SUBMISSIONS in the matter of complaint regarding CRZ violation in the property bearing Survey Nos. 12/1 and 99/2 of Bambolim Village, Tiswadi Taluka.**

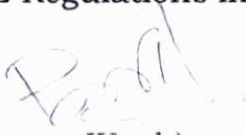
**Ref: Stop Work Order no: GCZMA/N/ILVE-Compl/25-26/02/154 dated 15/4/25**

The Hon'ble Member Secretary,

The undersigned, do hereby make written submissions as follows:

1. That the undersigned had lodged the first complaint in the matter vide e-mail dated 9/04/2025 in nutshell, seeking your timely intervention in matter being the need of the hour.
2. That subsequently, several other public spirited persons intervened lodging written complaints with the sheer objective of preventing CRZ violation in the property bearing Survey Nos. 12/1 and 99/2 of Bambolim Village, Tiswadi Taluka in view of the work undertaken by the Goan Hotels & Reality Private Limited.
3. While, the issuance of stop work order cum show cause notice dated 15/04/2025 (the "**said Notice**") to Goan Hotels & Reality Private Limited, post inspection, is appreciated stipulating therein the violations reported therein, it is absolutely, regretful that said Goan Hotels & Reality Private Limited have only responded stating that work undertaken by said Goan Hotels & Reality Private Limited is legal work in view of the permissions possessed by said Goan Hotels & Reality Private Limited and are absolutely, silent in refuting violations reported in the said Notice.
4. Your goodselves would appreciate that in the premises aforesaid, possession of licenses/permissions cannot absolve the liability without satisfying absence of deviation from the conditions laid down in the said licenses.

5. Independently, as pointed out in one of the Complaints that the agenda regarding approval of application for construction of subject wall being absent in the minutes of 271<sup>th</sup> Meeting of GCZMA, grant of NOC under Ref.No.GCZMA/N/21-22/20/967 dated 23/09/2021 by alleging examination off the Application dated 31/05/2021 by said Goan Hotels & Reality Private Limited has constituted a serious lapse on the part of the Office of GCZMA attracting penal consequences and thereby, vitiating NOC under Ref.No.GCZMA/N/21-22/20/967 dated 23/09/2021 ab-initio, which is the very foundation of subsequent permissions by other Authorities concerned. Therefore, purported permissions/licenses if any, alleged to be possessed by said Goan Hotels & Reality Private Limited are of no consequence and as such, the resultant construction in the property bearing Survey Nos. 12/1 and 99/2 of Bambolim Village, Tiswadi Taluka is devoid of legal sanctity.
6. Without prejudice and notwithstanding anything contained herein, it is submitted that an Expert Committee well seized of all the requisite expertise on the subject matter be constituted to ascertain the violations and accord due solution to prevent soil erosion and for framing necessary guidelines for further references, avoiding any violations in future.
7. In view of the above, it is submitted that said Goan Hotels & Reality Private Limited be forthwith directed to restore the said properties to their original state by removal of the construction so, carried out by it and also, impose strict restrictions to prevent further, violations of CRZ Regulations in future.

  
(Ramrao Wagh)

**BEFORE THE GOA COASTAL REGULATION**

**MANAGEMENT AUTHORITY**

Ref No. GCZM/N/IIL-CON/25-26/02/844

Mr. Viresh Borkar and Ors

... Complainants

Vs


M/S Goan Hotel & Realty Pvt. Ltd.

..., Respondent

**WRITTEN SUBMISSION ON BEHALF OF THE**  
**COMPLAINANTS MRS. MOHINI YESSO**  
**GAONKAR AND MISS SNEHA YESSO**  
**GAONKAR**

**MAY IT PLEASE YOUR HONOUR,**

The complainants Mrs. Mohini Yesso Gaonkar and Miss Sneha Yesso Gaonkar hereinabove most respectfully state and submit as under:

  
R/C  
28/6/25  
@ 16:41 hrs

1. That the complainant Mrs. Mohini Yesso Gaonkar, is the daughter of Late David Andrade and Miss Sneha Yesso Gaonkar is the granddaughter of late David Andrade, Who was in possession of property bearing survey No.12/1 of village Bambolim, Tiswadi Goa, As can be seen from the revenue records, i.e. Form I & XIV, wherein the name of David Andrade (now deceased) is featuring in others rights column.

2. That apart the present Complaint is filed by these Complainants pertaining to the illegal construction of the concrete compound wall being carried on by M/s Goan Hotels Realty Private Limited, in total violation of all the construction rules and regulation and so also in violation of CRZ rules.

3. It is submitted that the property bearing survey No.12/1 of Village Bambolim is marked as CRZ-III (Bay NDZ) as Per CZMP 2011, which fact was observed during site inspection carried out on

09/04/2025 by Bhargavi Kelkar, Environmental Assistant and Mr. Raunat Dessai, Field Surveyor GCZMA.

4. It is submitted that the CRZ-III being No Development Zone and as per the CRZ rules no construction of whatsoever nature is permissible in CRZ-III. And this position of law has been settled by the Hon'ble Supreme Court of India in Civil Appeal No.401/2000 between Goa Foundation V/s Diksha Holding Pvt. Ltd., wherein the Hon'ble Apex Court has held that "in CRZ-III (i) The area upto 200 meters from the HTL is to be earmarked as 'No Development Zone'. (No construction shall be permitted within this zone except for repairs for existing authorised structures not exceeding existing FSI, existing plinth area and existing density, and for permissible activities under the notification including facilities essential for such activities. An authority designated by the State Government/Union Territory Administration may permit construction of facilities for water supply, drainage and sewerage for requirements of local inhabitants). However, the following uses may be permissible in this zone - agriculture, horticulture, gardens, pastures, parks, play fields,

forestry and salt manufacture from sea water. And further that "The society shall have to prosper, but not at the cost of environment and in the similar vein, the environment shall have to be protected but not at the cost of development of society - There shall have to be both - A balance has to be found out - Rules of operation or process of construction activity in the Coastal Regulation Zone must be strictly enforced - No activity should be allowed which may ultimately lead to unscientific and unsustainable development and ecological destruction of Coastal Zone." And thus the construction under taken by M/s GoaHotels & Realty Pvt Ltd, is prima facie illegal, in violation of CRZ rules and if allowed to continue it will cause ecological destruction and therefore same ought to be stop and the position of wall which is constructed ought to be removed from the said property and reverted back to its original position.

5. It is submitted that the site inspection carried out by said Bhargavi Kelkar and Mr. Raunat Dessai and the photograph's annexed thereto clearly reveals the ecological destruction cause to the coastal zone.

6. The report dated 11/04/ 2025 submitted by the Mamlatdar of Tiswadi, who has confirmed the report prepared by the Talathi of Curca, Bambolim and Talaulim Village Panchayat, wherein the Talathi, in his report, has made reference to three Documents, as under:

a. Goa Coastal Zone Management Authority Ref No. GCZMA/N/21-22/20/967 dated 23/09/2021 along with Approved Plan ( Valid for 5 years from the date of issued)

b. Technical Clearance Order issued by TCP Dept wide ref no. TIS/10118/BAM/TCP/2021/2107 dated 13/12/2021.

c. No Objection Certificate issued by V.P. Curca, Bambolim and Talaulim vide Ref. No. VP/CBT/2021-22/1890 dated 21/01/2022.

7. That the report of the Talathi shows that the said illegal construction is of the Plump Concrete wall i.e. (50% of PCC and

50 % of rubber) which is carried out by the respondent herein and that the report further says that the said construction is replacement to earlier construction of Gabbion wall which is collapsed during the Tukati Cyclone in the year 2022.

8. It is stated that if the construction is to the earlier wall which was damaged in the years 2022, the NOC issued by the GCZMA under reference No.GCZMA/N/21-22/20/967 is dated 23/09/2021 and the Technical Clearance Order is dated 13/12/2021, which is prior to the year 2022.

9. That the No objection certificate for Construction of wall to stop the soil erosion along the bank of river Zuari in Survey No. 12/1 and 99/2 of village Bambolim, Tiswadi, Goa, is for construction of wall which was damaged by the cyclone, wherein there is no report of disaster management authority to justify and assess the damage, or to show that the existing wall, if any, was damaged due to any Cyclon, and thus on this court the report of the Talathi is biased and arbitrary.

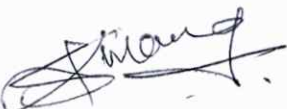
10. It is stated that there are No documents to show that there exist a Gabbion wall prior of construction of the present illegal plump concrete wall. without examining these aspects blindly issued NOC's to such illegal construction, which is a matter of serious concern as it ignores the purpose for which Bye-Laws are framed by the Legislature and Coastal Zone Regulations which have been made with a view to preserve the environment along the coast, beaches, etc.

11. It is submitted that the NOC issued by the village panchayat is not valid in the eyes of law, in as much as the every resolution passed by the panchayat body has to be executed by the village panchayat Secretary under section 47(3) of the Goa Panchayat Raj Act and that Sarpanch has no authority to execute any resolution or issue any NOC on the basis of the resolution passed by the panchayat body and therefore the NOC dated 21/01/2022 issued by the villlage pachaayat for construction of wall to stop soil erosion is prima facie illegal, arbitrary and null and void ab initio.

12. It is further submitted that the TCP department and the GCZMA, has powers to only grant Technical Clearance and No Objection, respectively, and that such technical clearance and NOC cannot be considered as construction licence, and that there is no construction licence, of whatsoever nature issued by the competent authority for carrying on said construction in the survey Nos.12/1 and 99/2 of village Bambolim, and therefore said illegal construction ought to be stopped and demolished to bring back the said property to its original condition in order to save the ecological damage to the said property and the coast.

Panaji, Goa

26/06/2025

  
Advocate for Complainant  
(Shri S. K. Mangeshkar)

100  
11/07/2025  
Mrs. Mohini Yesso Gaonkar

  
Miss Sneha Yesso Gaonkar

  
Adv for Complainant  
Adv Diksha Parab

5  
Member Secretary  
G. C. Z. M. A.  
Inward No. 1601  
Date: 26/06/2025

**IN THE MEETING BEFORE THE GOA COASTAL ZONE  
MANAGEMENT AUTHORITY**

**Personal Hearing No GCZMA/ILLE-Compl/25-26/02/844 dt  
26.06.2025**

1. Colva Civic and Consumer Forum and ORS

Represented by Ms Judith Almeida (President) r/o 257/1,

Bagdem, Ward 3, Colva, Salcete, Goa 403 708

Email add [colvacivicconsumerforum@gmail.com](mailto:colvacivicconsumerforum@gmail.com)

**Vs**

The Grand Hyatt Hotel

Bambolim, Tiswadi, Goa 403 206

**REJOINDER LIMITED TO THE REPLY DT 21.04.2025 OF  
RESPONDENT**

1. We have been informed that Goa Foundation has also filed a complaint in the present matter in February 2025. However, despite applying for related documents, a copy of their complaint was not furnished to us. Considering Goa Foundation's track record of setting legal precedent on environmental and CRZ issues before the Hon'ble High court of Bombay at Goa, Hon'ble Supreme Court and the Hon'ble National Green Tribunal, it is imperative that we are provided with a copy of their complaint and any replies or documentation received in that matter. This is essential to avoid duplication, enable coordination, and tailor our responses appropriately.

[1-5]

2. We filed our detailed objection on 22 April 2025. However, we were only belatedly made aware that a site inspection was conducted on 28 May 2025. This inspection was done without any notice to us and without our participation, despite being a formal Complainant on record.

3. We note from the inspection report dated 28.05.2025 (ref: Annexure I, GCZMA Personal Hearing Notice dated 30.05.2025) that substantial observations were made, including:

- a. A concrete wall under construction;
- b. Debris and washed-out material on the beach; and
- c. Acknowledgement by the Respondent that earlier gabion walls had collapsed due to wave action

4. In spite of these findings, the report lacks key details: no measurements of the wall or eroded area, no mapping of Survey Nos 12/9, 12/8 and 99/2, and no record of the concrete's thickness or the depth of excavation, as flagged in our earlier analysis.

5 We reiterate that a fresh site inspection must be conducted in the presence of the complainants, with full documentation, mapping, and photographic evidence.

- a. Disclosure of all complaints (including by Goa Foundation),
- b. Notification and participation in the site inspection process,

We reserve our right to file a comprehensive and substantive reply. This submission is being filed in a limited capacity, limited to respond to the reply submitted by the Respondent Grand Hyatt dated 21.04.2025 and nothing may be deemed to be admitted unless the same is specifically

[2 - 5]

admitted herein but should be treated as though the same has been set out *seriatim* and denied and disputed specifically.

**6. Our limited para-wise response is as follows.**

1. Para 1, is a matter of record.
2. With regards to para 5 and 6, This Complainant states that the attempt of the Respondent to raise objection to the GCZMA's Show Cause Notice that they had obtained all permissions including the GCZMA permission dt 23.09.2021 under No GCZMA/N/21-222/20/967 **fails for the following reasons below;**
  - a. the report dt 28.05.2025 para 3 "Details the Site Inspection" point no 3 and 4 state that:
    - i. A concrete wall was under construction.
    - ii. Debris was found on the shore, indicating possible collapse of earlier structures
    - b. Photographs (depicted in Annexure I of the report) show fresh construction activity, a clear sign that the earlier wall was demolished and anew wall was under construction.
      - i. This constitutes reconstruction, for which the CRZ notification is abundantly clear that a new approval / NOC is required.
      - ii. Considering that a new NOC was not issued by this authority, **the reconstruction is unauthorised.**
    - iii. The CRZ Notification has no provision for post-facto regularization of unauthorised (re)construction.
    - iv. Hence the wall is illegal and must be removed.

7. Further para 3 of the Personal Notice Dt 30.05.2025 under No GCZMA/ILLE-COMPL/25-26/02 / 844, states that "...The Respondent

[3 - 5]

stated that the current of the waves are so strong that the gabion wall does not hold as they had earlier erected a gabion wall and the same had collapsed.....” . I submit and reiterate 2 (bi,ii,ii& iv) above and not repeating the same.

8. Para 8: The Respondent admits that no prior CRZ approval was obtained for the ongoing works. Accordingly, the Show Cause Notice cum Stop Work Order dated 15.04.2025 (No. GCZMA/N/ille-COMPT/25-26/02/154) issued by this Hon'ble Authority **is sustained** and hence all the construction work must be demolished and Environmental compensation be levied.

9. The GCZMA Clearance dated 23.09.2021 (No. GCZMA/N/21-222/20/967) describes the project as falling in CRZ-III, and permissions are granted accordingly. However, this is factually and legally incorrect. Based on the observation of the high tide on site the area in question where the construction is coming up is clearly within the intertidal zone, evidenced by the location of the structure on the sandy beach, and by repeated wave action that has led to collapse of earlier gabion walls (as acknowledged by the Respondent).

10. I further submit that CRZ-IB includes intertidal areas between the Low Tide Line and the High Tide Line, which are strictly no-development zones under the CRZ Notification, 2011.

We have filed a separate complaint dy 03.06.2025 on this false demarcation, and we reiterate that any construction approval based on misclassification of the CRZ zone is void *ab initio*. This issue must be taken cognizance of before any further decision is taken.

[4 - 5]

## Prayers

In light of the above we pray that **this** authority may:

- a) Direct the GCZMA office to **immediately** furnish the complaint and related materials filed by Goa Foundation.
- b) Schedule a **fresh site inspection** with adequate advance notice to all complainants.
- c) Initiate investigation into wrong marking of HTL on the submitted plans approved by **this** authority and/or the CZMP by an independent surveyor like the DSLR, and locate the impugned construction viz the HTL on the Survey Plan Map.
- d) Until the above are complied with, permit us to **reserve our right to file a detailed reply**.
- e) Pursuant to Respondent's own admission and the inspection findings, direct the **immediate demolition of the illegal wall** and levy **environmental compensation** under the "Polluter Pays" principle.

I attest that I am filing this limited reply after having consulted with the co-complainants, namely Aditya Parulekar, Glean Cabral and Samil Volvoikar.

*Samil Volvoikar*



**DEPONENT**

[5-5]

From:  
Mr. Ramrao Wagh,  
R/o. H.No. 573, Vodlem Bhat,  
Mandur, Tiswadi, Goa.

Date: 23/06/2025

To,  
The Hon'ble Member Secretary,  
Goa Coastal Zone Management Authority,  
C/o. Department Environment (Govt. of Goa),  
4th Floor, Dempo Tower, Patto Plaza,  
Panaji, Goa, 403001.

**Sub: WRITTEN SUBMISSIONS in the matter of complaint regarding CRZ violation in the property bearing Survey Nos. 12/1 and 99/2 of Bambolim Village, Tiswadi Taluka.**

**Ref: Stop Work Order no: GCZMA/N/ILVE-Comp/25-26/02/154 dated 15/4/25**

The Hon'ble Member Secretary,

The undersigned, do hereby make written submissions as follows:

1. That the undersigned had lodged the first complaint in the matter vide e-mail dated 9/04/2025 in nutshell, seeking your timely intervention in matter being the need of the hour.
2. That subsequently, several other public spirited persons intervened lodging written complaints with the sheer objective of preventing CRZ violation in the property bearing Survey Nos. 12/1 and 99/2 of Bambolim Village, Tiswadi Taluka in view of the work undertaken by the Goan Hotels & Reality Private Limited.
3. While, the issuance of stop work order cum show cause notice dated 15/04/2025 (the "**said Notice**") to Goan Hotels & Reality Private Limited, post inspection, is appreciated stipulating therein the violations reported therein, it is absolutely, regretful that said Goan Hotels & Reality Private Limited have only responded stating that work undertaken by said Goan Hotels & Reality Private Limited is legal work in view of the permissions possessed by said Goan Hotels & Reality Private Limited and are absolutely, silent in refuting violations reported in the said Notice.
4. Your goodselves would appreciate that in the premises aforesaid, possession of licenses/permissions cannot absolve the liability without satisfying absence of deviation from the conditions laid down in the said licenses.

5. Independently, as pointed out in one of the Complaints that the agenda regarding approval of application for construction of subject wall being absent in the minutes of 271<sup>th</sup> Meeting of GCZMA, grant of NOC under Ref.No.GCZMA/N/21-22/20/967 dated 23/09/2021 by alleging examination off the Application dated 31/05/2021 by said Goan Hotels & Reality Private Limited has constituted a serious lapse on the part of the Office of GCZMA attracting penal consequences and thereby, vitiating NOC under Ref.No.GCZMA/N/21-22/20/967 dated 23/09/2021 ab-initio, which is the very foundation of subsequent permissions by other Authorities concerned. Therefore, purported permissions/licenses if any, alleged to be possessed by said Goan Hotels & Reality Private Limited are of no consequence and as such, the resultant construction in the property bearing Survey Nos. 12/1 and 99/2 of Bambolim Village, Tiswadi Taluka is devoid of legal sanctity.
6. Without prejudice and notwithstanding anything contained herein, it is submitted that an Expert Committee well seized of all the requisite expertise on the subject matter be constituted to ascertain the violations and accord due solution to prevent soil erosion and for framing necessary guidelines for further references, avoiding any violations in future.
7. In view of the above, it is submitted that said Goan Hotels & Reality Private Limited be forthwith directed to restore the said properties to their original state by removal of the construction so, carried out by it and also, impose strict restrictions to prevent further, violations of CRZ Regulations in future.



(Ramrao Wagh)

GCZMA  
1299  
10/06/2025

# GOA GREEN BRIGADE

GROUND FLOOR, SHAMBHAVI APTS,' D.V. ROAD, PANJIM, GOA. 403001. Cellphone No. 9823073265

To:

**The Chairman/ Member Secretary**

Goa Coastal Zone Management Authority (GCZMA)

Department of Environment and Climate Change

Patto, Panjim, Goa. 403001.

Via Email: [goacoastalzone@gmail.com](mailto:goacoastalzone@gmail.com)

Handwritten signature/initials: "H. D. D. Y."

June 10, 2025

**Subject: Our Written Submissions in Lieu of the Attendance for the Personal Hearing Scheduled today 10/06/2025.**

**Reference: Urgent Complaint Against Destruction of Coastal Regulatory Zone by Hotel Grand Hyatt, Bambolim beach & Demand for Immediate Restoration of Beach.**

Sir/Madam

With reference to the captioned subject, we place on record for today's GCZMA hearing the following written submissions on the blatant destruction of the Coastal Regulatory Zone (CRZ) & encroachment in the CRZ area by Hotel Grand Hyatt, Bambolim / Goan Hotels & Realty:

1. The blatant and alarming CRZ violations and ecological damages caused by Hotel Grand Hyatt, Bambolim / Goan Hotels & Realty Pvt Ltd with the encroachment and construction of the wall within the hightide line must to be immediately removed without any delay.
2. The illegal construction and landscaping within the CRZ area and the debris dumped on the Bambolim beach must be removed without the use of any heavy earthmoving machinery. Any delay will cause irreversible environmental damage, including destruction of fish breeding grounds, native beach crabs and Window Pane Oysters breeding grounds, which are essential components of the coastal food web as sandpiper & other birds are dependent on Beach Crabs.
3. The Bambolim beach area must be immediately freed of any obstruction of traditional access paths to the beach to the public. The construction of the wall and encroachment by the captioned



violator into the CRZ area has adversely affected local fishing communities and the public's right to access the coast as the debris of the fallen retaining wall has spread all over the Bambolim beach.

4. It is crystal clear that the main cause of collapse of the retaining wall built by the violators Hotel Grand Hyatt / Goan Hotels & Realty was due to its construction within the eco-sensitive intertidal CRZ area. Therefore, the encroachment on the entire stretch of the Bambolim beach needs to be demolished and the beach area restored to its original state by initiating **URGENT** measures to rejuvenate the eco-system of the Bambolim beach. In this context, we reiterate the contents of our complaint to the GCZMA dated 15/03/2025 which you'll be well aware of.
5. We categorically reject the fraudulent claim of the captioned environmental violators that they have valid and subsisting approval dated 23/09/2021 ostensibly issued by the GCZMA as this so called approval was never part of any GCZMA meeting let alone the 271<sup>st</sup> GCZMA meeting held on 21/09/2021. Therefore, this fraudulent approval is clearly an afterthought to cover-up the blatant CRZ violations and environmental crimes. In this context, we demand that the GCZMA initiate criminal proceedings against its officials involved in the issue of the back-dated approval dated 23/09/2021 to build the retaining wall in the CRZ area and provide us certified copies of GCZMA's outward entry register and its inspection too and the acknowledgement of the Postal receipt of the same by the violator Hotel Grand Hyatt / Goan Hotels & Realty.
6. Without prejudice to our rights and contentions in the interest of protecting our environment and in the light of the above facts, you / GCZMA is requested to initiate appropriate measures to enforce the CRZ regulations, remove all encroachments in the intertidal zone as per law and initiate criminal proceedings as pleaded above.

  
(Avertino Miranda)

Convenor.

[avertino@gmail.com](mailto:avertino@gmail.com)

**IN THE MEETING BEFORE THE GOA COASTAL ZONE  
MANAGEMENT AUTHORITY**

**Personal Hearing No GCZMA/ILLE-Compl/25-26/02/844 dt  
10.06.2025**

1. Colva Civic and Consumer Forum

Represented by Ms Judith Almeida (President) r/o 257/1,

Bagdem, Ward 3, Colva, Salcete, Goa 403 708

Email add [colvacivicconsumerforum@gmail.com](mailto:colvacivicconsumerforum@gmail.com)

2. Glean Cabral,

H. No. E-22, Katie Bhat,

Ella, Old Goa,

Tiswadi, Goa 403 110

3. Aditya Parulekar,

House No. 210/3, Plot no. 9,

Lane 7 Valley View colony,

Alto St. Cruz, Goa 403005

4. Samil Volvaiker

H.No.200/1/1, Plot No 17,

Keni Colony, Corlim,

Tiswadi, Goa 403 110

**Vs**

The Grand Hyatt Hotel

Bambolim, Tiswadi, Goa 403 206

**WRITTEN SUBMISSIONS DATED 10.06.2025**

**MAY IT PLEASE YOUR HONOUR**

1. This Complainant requests that this Hon'ble Authority direct the Respondent to provide their email address and the name of the official representing the Hotel for future legal remedies.

2. This complainant filed the first complaint dt. 22.04.2025 regarding **illegal construction activity along Bambolim Beach stretch aligned with survey nos 12/1, 12/8, 12/9, 99/1 & 99/2 of Bambolim village within CRZ limits.**

3. The second complaint dt 03.06.2025 under Ref no GCZMA/05/2025-2026 was filed with regards to the **discrepancy in Demarcated High Tide Line at sy. Nos 12/1, 12/8 & 12/9 ( Grand Hyatt Hotel) Bambolim Goa and demanded an immediate remedial action.**

4. The Goa Coastal Zone Management Authority on 30.05.2025 under no GCZMA/ILLE-Compl/25-26/02/844 issued a Personal Hearing Notice to be taken up on 03.06.2025. On 02.06.2025 an email was addressed to the undersigned adjourning the hearing to 10.05.2025.

5. The Personal Hearing Notice states that officials of the GCZMA inspected the Site and a Show Cause Notice cum Stop work Order has been issued.

6. Neither was site Inspection Notice issued to this complainant nor was a copy of the show Cause Notice or Site Inspection Report provided to this complainant. Issuing a Personal Hearing Notice to us without following due procedures **deprives us of Natural Justice.**

7. This Hon'ble Authority must follow due procedures before inviting us to attend the Personal Hearing as we will not be in a position to respond to any defenses put up by the Respondent in this matter.

8. This Authority having earlier listed this matter on 01.07.2025 and preponed the same now to be held on 10.06.2025 is in fact acting according to the requests of the Respondent instead of following all due procedures of natural justice to take the matter to its logical conclusion lacks legal fairness to the complainant.

9. Further the Personal Hearing Notice states that the Respondent has filed their reply that they have 'permission from the GCZMA dated 23.01.2021. The Respondent stated that the current of the waves are so strong that the gabion wall does not hold as they had earlier erected a gabion wall and the same had collapsed'. Hence, a copy of this permission must be provided to this complainant.

10. This Complainant humbly request this Authority to direct the Member Secretary that both our complaints dt 22.04.2025 and 03.06.2025 be addressed in letter and spirit and all due procedures be followed, all necessary documents be provided to this complainant before the Personal Hearing is held.

11. In the interim, we pray that the stop-work order mentioned in the Personal Hearing Notice should remain in force until this authority completes the hearing process: This includes service of procedural filings and notices to all complainants, an opportunity to hear all parties fairly, and a reasonable final order is passed by this authority.

DEPONENTS : No 1


No. 2. Glean Cabral,



No. 3. Aditya Parulekar,



aditya.parulekar.architects@goa@gmail.com

No. 4 Samil Volvaiker



Samil.1127@gmail.com

Member Secretary  
G. C. Z. M. A.  
Award No. 1078  
Date: 30/05/2025  
?

Ref No. GH&RPL/2024-25/310

Date:-30-05-2025

The Member Secretary,  
GCZMA,  
Patto, Goa.

L. A. S. K. A.

Sub:- Reply to Stop Work Order cum Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rules, 1986, dated 15/4/2025 bearing Ref no. GCZMA/N/ILLE-Compt/25-26/02/154.

Ref : 1. our Letter No. GH&RPL/2024-25/305 Dated 21-04-2025.

2. our Letter No. GH&RPL/2024-25/309 Dated 23-05-2025.

Sir,

1. In furtherance to our letters No. GH&RPL/2024-25/305 Dated 21-04-2025 & Letter No. GH&RPL/2024-25/309 Dated 23-05-2025 for the response to the above mentioned show cause notice by the honourable authority, the undersigned had attended the meetings again on 22.05.2025 & 29.05.2025 and appraised on the subject matter.

L

**GOAN HOTELS & REALTY PRIVATE LIMITED**

Registered office: - 7th Floor, Resham Bhavan, Veer Nariman Road, Churchgate, Mumbai - 400 020. T: +91-22-49742706

Correspondence address:- 4th Floor, Wing 15, Gate No.2, Ten BKC, off. N.Dharmadhikari Marg, Kalanagar, Bandra (East), Mumbai - 400 051, T: +91-22-35201670

E-mail: [info@dbg.co.in](mailto:info@dbg.co.in) • Website: [www.dbrealty.co.in](http://www.dbrealty.co.in) • CIN: U55101MH2004PTC149219

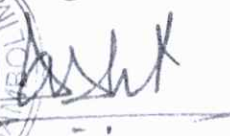
2. During the meeting on 22.05.2025 the authority was pleased to hear us on the detailed clarifications of the proposed wall for soil erosion and methodology adopted by the consultants and the project proponent. Authority has directed the undersigned to submit the design aspects and the specification/methodology adopted by the consultant in writing. Accordingly we have complied the directions wide our letter dated 23-05-2025 .
3. It was expected that, some resolution/respice will be delivered in this week. But we have been told that there are objections received from the complainants who were asked to attend the meeting on 29<sup>th</sup> May 2025. We understand that the complainants were unable to make it to the meeting due to the short notice and objected matter cannot be heard in their absence and disposed off. They have also threatened the authority of future consequences in case the matter has been decided without hearing their arguments. It's pertinent to note right from the first hearing on 24.05.2025 apart from Shri Viresh Borker Hon'ble MLA St Andre Constituency none of the other complainants were appeared for the meetings. We have been extremely patient and waited to bring it to a logical conclusion.
4. Now the situation is worse than expected after the onset of monsoon, the shore has already been damaged beyond imagination. Kindly refer to the pictures attached herewith are self explanatory. The soil erosion has taken place and 5-6 m width from the property line has already washed away due to the devastating waves and continuing. The situation is highly sensitive because several trees including huge Banyan trees may collapse on account of the erosion of soil.



5. We would like to put it on record that the destruction caused/to be caused may not be possible to undo by any methodology if the trees of more than 150 years old collapses due to the stoppage of the ongoing work. It will be a major disaster on the ecology. Are these complainants going to own the responsibility who have compelled the authority take extreme step like stopping the ongoing work by virtue of the stop order if the devastation continued like this?
6. Our humble request to the authority that, every single day is important for us to restore the wall to arrest the erosion of soil and should not be delayed anymore. The stop order should be vacated in the interest of the sustainable and long term solution.
7. Today once again we have been assured that the matter will be heard on urgent basis on the earliest date available of the meeting of GCZMA. We appreciate the authority will decide the matter on merit without any further delay.

Thanking you,

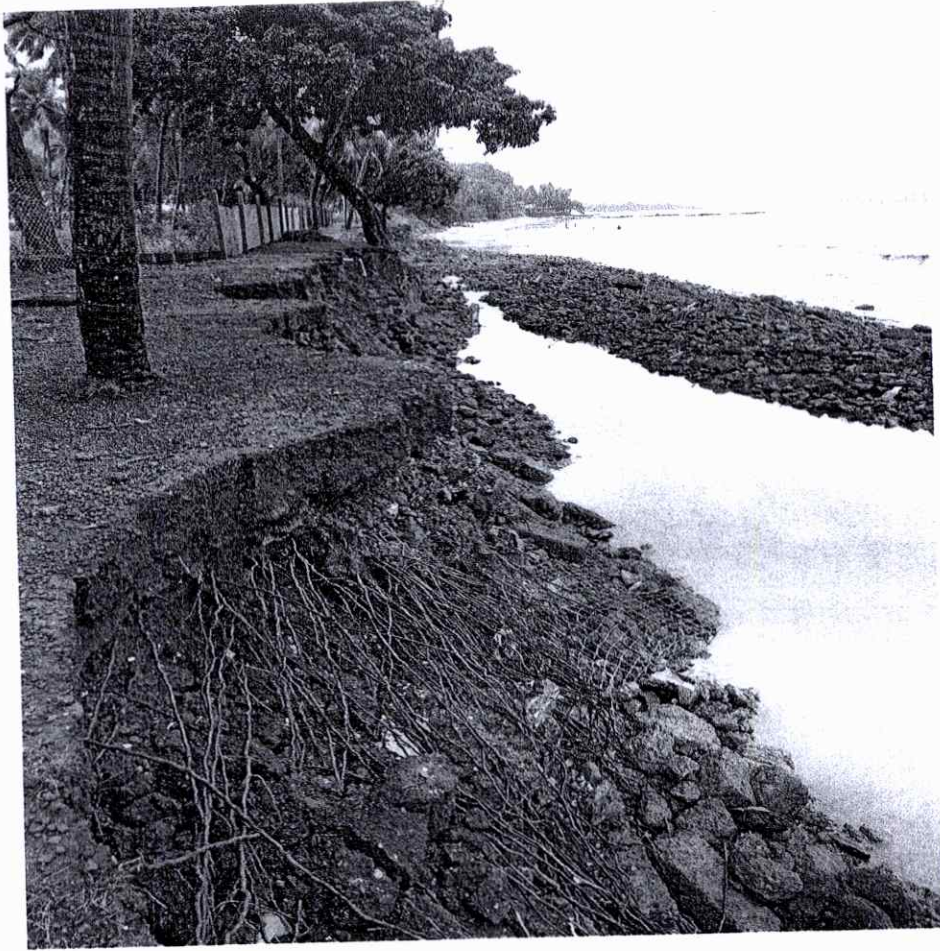
Best Regards,

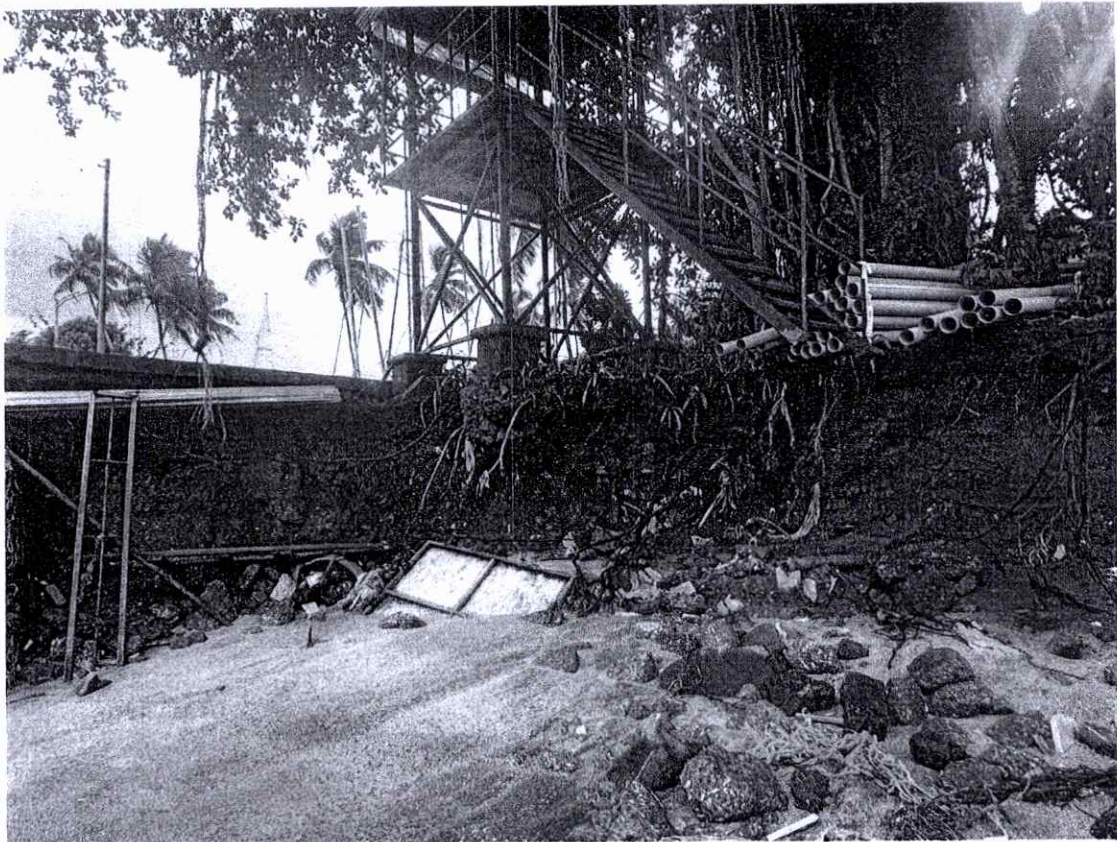
  


(Satish Bhat)

Authorised Signatory

TINNEAVUK A  
DTD 29.05.2025 5:30PM









Member Secretary

G. C. Z. M. A.

Inward No. 983

Date: 23/05/2025

Ref No: GH&RPL/2024-25/309

Date:-23-05-2025

To,  
The Member Secretary,  
GCZMA, Patto, Goa.

*25/05*  
*Adv D109,*

Sub:- Reply to Stop Work Order cum Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rules, 1986, dated 15/4/2025 bearing Ref no. GCZMA/N/ILLE-Compt/25-26/02/154.

Ref : our Letter No. GH&RPL/2024-25/305 Dated 21-04-2025.

Sir,

1. In furtherance to our letter No. GH&RPL/2024-25/305 Dated 21-04-2025 for the response to the above mentioned show cause notice by the honourable authority, the undersigned had attended the personal hearing on 24.04.2025 and appraised on the subject matter. It was reiterated that the work was undertaken with all due permission and the same was produced before the authority. It is to note that the work is being carried out as per the permission granted by GCZMA. The complainant was of the opinion that the wall should

**GOAN HOTELS & REALTY PRIVATE LIMITED**

Registered office:- 7th Floor, Resham Bhavan, Veer Nariman Road, Churchgate, Mumbai - 400 020. T: +91-22-49742706

Correspondence address:- 4th Floor, Wing 15, Gate No.2, Ten BKC, off. N.Dharmadhikari Marg, Kalanagar, Bandra (East), Mumbai - 400 051, T: +91-22-35201670

E-mail: [info@dbg.co.in](mailto:info@dbg.co.in) • Website: [www.dbrealty.co.in](http://www.dbrealty.co.in) • CIN: U55101MH2004PTC149219


be constructed with the eco friendly material, to help to dissipate the waves hitting on the wall. Apart from the said objection no other objection was raised by the Complainant nor the permission granted by this authority dated 23.09.2021 was questioned by the Complainant in any manner. Further, the Complainant has not questioned the permission dated 23.09.2021 being in violation of any provisions of CRZ Regulations.

2. Kindly refer to the design proposed by the structural consultant, the wall has been designed in a semicircle shape which is the latest design parameter used for the wall to be constructed to dissipate the impact of the waves in the costal zone. A letter to this effect by a well known structural consultant M/S Mahimtura Consultants Pvt. Ltd who has been appointed specially for the job since they have the expertise in handling such structure at several places like Mumbai, Kochi etc. The concerns are already addressed by the consultant with the proposed design as per the plan annexed.
3. Be rest assured we have followed and shall continue to follow the best sustainable and scientific methodology to construct the wall in order to stop soil erosion and loss of property and damage to the shoreline.

4. The monsoon is round the corner and the shore is in extremely vulnerable condition. We request you to vacate the stop order No.GCZMA/N/ILLE-Compt/25-26/02/154 Dated 15.04.2025 considering the above.
5. In case the stop work order is not withdrawn then huge loss will be cause to our property during the ensuing monsoon. Further, such loss of property will be irreversable. Furthermore, the work undertaken has to be finished before the onset of monsoon in order to save our property from being damaged and to minimalize the impact such soil erosion will have on the shoreline.

Thanking you,

Best Regards,

  
(Satish Bhat)

Authorised Signatory







# mahimtura consultants pvt. ltd.

consulting engineers

Dir.: S. R. MAHIMTURA B.S.(U.S.A.),F.I.E., D.B.M.  
Dir.: H. R. MAHIMTURA B.E., M.S. (U.S.A.), F.I.E.  
Tel. : 91-22-4368 5000 2266 1212  
Fax : 91266 2227

C/Misc./2025  
Date: 26-05-2025

## TO WHOMSOEVER IT MAY CONCERN

This is with reference to your query regarding Proposed Curved Face Retaining Seawall along Shoreline in Land Bearing Survey No. 12/1, 12/2 & 99/2, Bambolim, Goa.

Please note, the proposed curved surface of the seawall is provided to break and dissipate wave energy, and to repel the waves back to the sea. The curved profile of wall shall reduce the force wave energy, resulting in lower stress magnitudes and preventing waves from breaking over the top of the wall.

Since the waves getting dissipated the disturbance in the water body will be reduced, thus taking care of ecological system.

This design avoids possible damage to the land behind the seawall and shall protect the base of the sea wall from erosion and scour.

Similar curved seawalls are commonly used in various locations, including Mumbai, Navi Mumbai, and other coastal cities in India and worldwide.

Therefore, it is crucial to construct the proposed retaining wall before the monsoon season to prevent shoreline erosion, protect coastal properties and infrastructure, and preserve natural habitats and help in protecting the ecosystem.

This is to the best of my knowledge and belief today.

Thanking you,

Yours faithfully,

For M/s. Mahimtura Consultants Pvt. Ltd.

Sailesh  
Ramanlal  
Mahimtura

Digitally signed by Sailesh Ramanlal Mahimtura  
DN: cn=Sailesh Ramanlal Mahimtura, o=Mahimtura Consultants Pvt. Ltd., ou=Mahimtura Consultants Pvt. Ltd., email=sailesh@mahimtura.net, c=IN  
Reason: I am the author of this document  
Date: 2025.05.26 15:52:47+0530  
Full PDF Reader Version: 11.0.1



S. R. Mahimtura  
Director

e-mail : [info@mahimtura.net](mailto:info@mahimtura.net)

Website [www.mahimtura.com](http://www.mahimtura.com)

**Administrative Office** : 25, Unique House, 3<sup>rd</sup> Floor, S.A. Brelvi Road, Fort, Mumbai – 400 001.

**Branch Office** : Shakti Towers, H-3<sup>rd</sup> Floor, Wing-2, 766, Anna Salai, Thousand Lights, Chennai-600002 Ph.(044) 4315 6723 Email: [brchennai@mahimtura.com](mailto:brchennai@mahimtura.com)

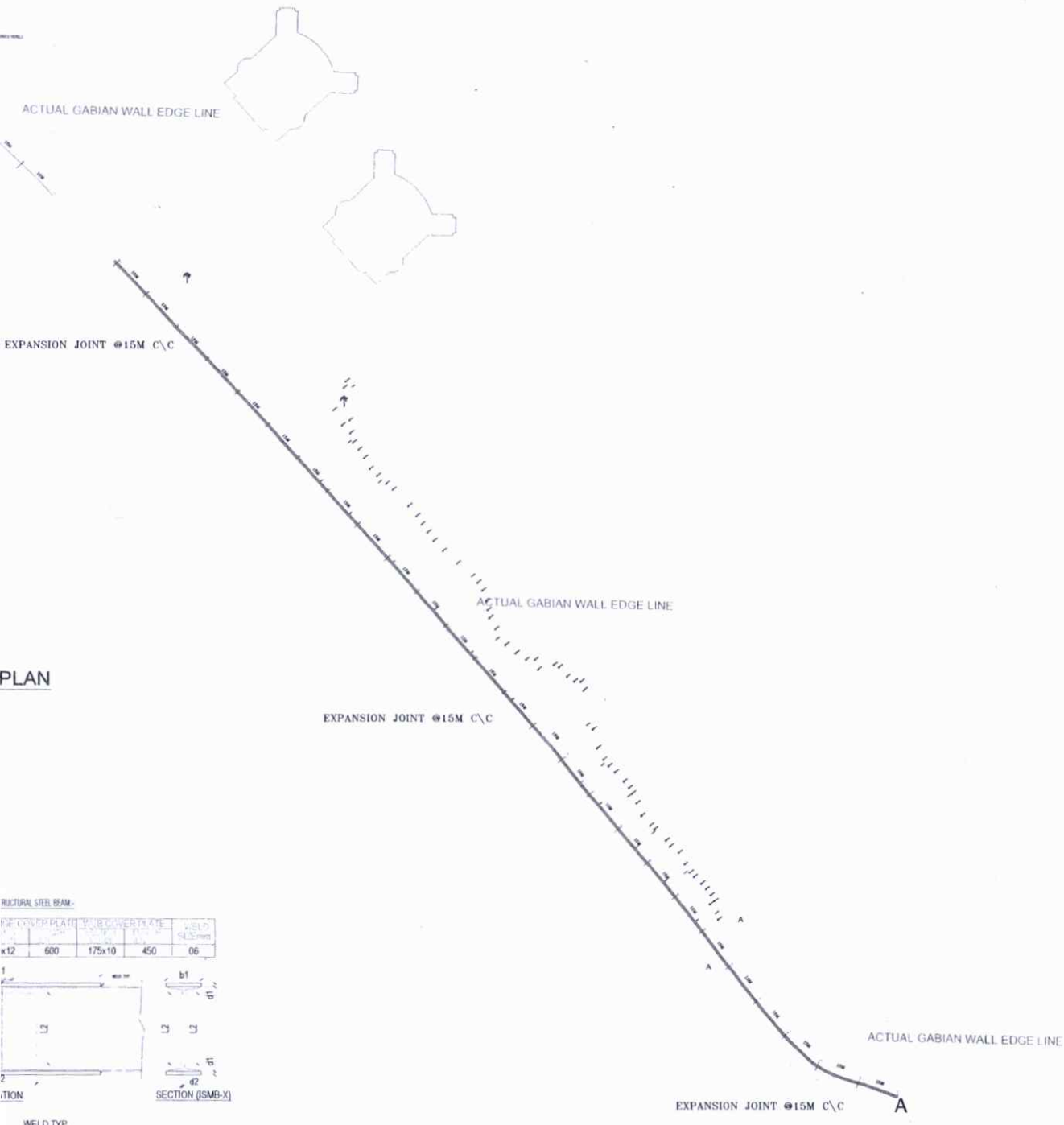
**Branch Office** : No. 701, Mittal Tower 'B' Wing, New No.21, Old No.6, M.G. Road, Bangalore – 560 001.

**Branch Office** : G-1, Parmar Trade Centre, Connaught Road, Pune – 411 001. Ph: (020) 6601 2240/41 Fax: (020) 30525438. E-mail: [pune@mahimtura.net](mailto:pune@mahimtura.net)

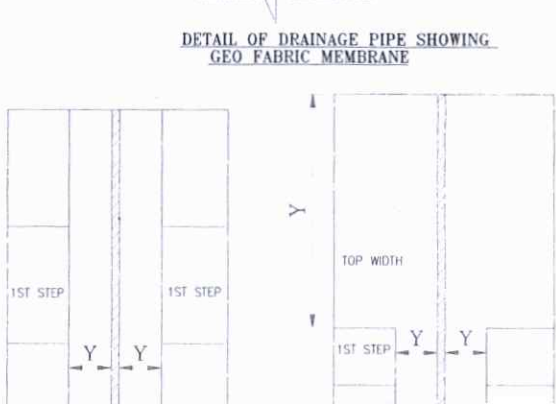
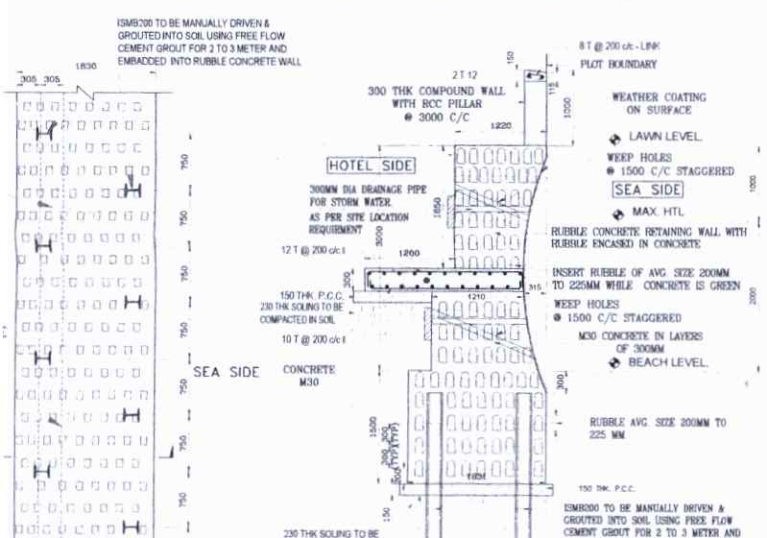
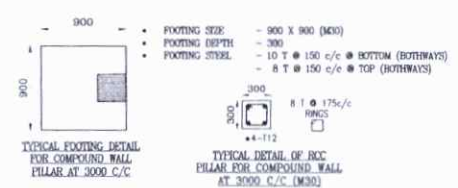
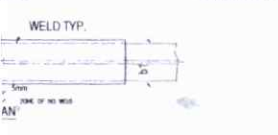
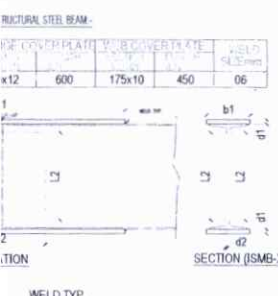
**Branch Office** : Plot No. 18, S.Y.No. 48/1, PDA Colony, Near River View Colony, Rejs Magos Village, Alto, Porvorim, Goa – 403 521.  
Ph: (0832) 6511436. E-mail: [mcplgoa@yahoo.co.in](mailto:mcplgoa@yahoo.co.in).

**NOTES**

1. USE MIX M30 FOR RCC & USE MIX M15 FOR PCC
2. USE STEEL Fe 550
3. NOMINAL COVERS -
  - a) RCC SLAB TOP & BOTTOM
  - b) FOOTING FOR RCC
  - c) RCC PILLER / COLUMN
4. EXPANSION JOINT MATERIAL (STYROFOAM) WITH A DENSITY OF 120 KG/M<sup>3</sup>
5. THE RETAINING WALL LINE IN THE SURVEY DRAWING OF THE SITE SHALL BE A STRAIGHT LINE IN THE DESIGN DRAWING TO ENSURE ACCURATE EXECUTION.



**PLAN**



REV	DATE	DESCRIPTION
R1	04-03-2025	UPDATED AS PER CONSULTANT
R0	24-01-2024	ISSUED FOR PERMIT

CLIENT -

ARCHITECT -

ISSUED TO	NO.	OP.

THIS DRAWING IS THE PROPERTY AND IT SHALL NOT BE COPIED OR REPRODUCED WITHOUT THE WRITTEN PERMISSION OF THE ARCHITECT. IT SHALL BE USED ONLY FOR THE PROJECT AND SITE SUBJECT TO APPROVAL OF THE PROJECT -

---

**Preponement of Grand Hayat Matter.**

---

Avertino Miranda &lt;avertino@gmail.com&gt;

Thu, May 29, 2025 at 3:29 PM

To: gczma gczma &lt;goacoastalzone@gmail.com&gt;

Sir,

With reference to your arbitrary, unfair and high-handed decision to hold the hearing on the Grand Hyatt Hotel's violation of the CRZ today with a short notice of only 3 and half hours, I would like to inform you that I have prior engagements today and therefore request you to please give at least 10 days advance notice in the interest of Justice and fairplay.

Without prejudice to my rights and contentions, please note that in the event you decide to conduct any hearing today in the above matter without my presence and without giving me a fair and sufficient advance notice of 10 days, any decision taken today will not be binding on me and I reserve the right to challenge any such arbitrary and high handed decision as you are clearly bent-upon helping and supporting the CRZ violation of the Grand Hyatt Hotel.

I therefore, in the interest of protecting the environment and the ecology of the Grand Hyatt Hotel, I reserve my right to initiate legal action against you / GCZMA for any arbitrary decision taken by you / GCZMA today, which please note.

[Quoted text hidden]



gczma gczma <goacoastalzone@gmail.com>

---

## Preponement of Grand Hayat Matter.

---

Ramrao Wagh <rswagh@gmail.com>

Thu, May 29, 2025 at 3:26 PM

To: gczma gczma <goacoastalzone@gmail.com>

Cc: mla.standre.gvs@gov.in, avertino@gmail.com

Sir/Madam,

This is highly objectionable as notice of preponement is sent by email barely 2 hours before. I have prior work fixed at the moment and hence cannot attend the same. I urge you to conduct the hearing as per original schedule. any decision taken without hearing our views will not be binding on us and it is cancelled to take any hearing without our presence.

[Quoted text hidden]

--

Ramrao Wagh  
Associate Professor  
Dept of Computer Science & Technology  
Goa University  
GOA INDIA 403206

[www.unigoa.ac.in/vrpp](http://www.unigoa.ac.in/vrpp)

<https://www.facebook.com/goaunivvpp>

**ponement of Grand Hayat Matter.**

Messages

**gczma gczma** <goacoastalzone@gmail.com>

Thu, May 29, 2025 at 12:04 PM

To: mla.standre.gvs@gov.in, Ramrao Wagh &lt;rswagh@gmail.com&gt;, avertino@gmail.com

Sir,

Kindly take a note that the Grand Hayat matter has been preponed from 01/07/2025 to 29/05/2025 at 3.30 pm  
Kindly make it convenient to attend the same.

Regards  
GCZMA

**VIRESH BORKAR** <mla.standre.gvs@gov.in>

Thu, May 29, 2025 at 3:06 PM

To: gczma gczma &lt;goacoastalzone@gmail.com&gt;

I want to inform that this preponment of such an important matter is very inconvenient to me as i have been informed at the last minute, since this has been informed at the last hour i will not be able to be present for the matter and i ask that the matter be taken up on 1/07/25 as it was intended and not on 29/05/25.

i also want to point out my absolute displeasure in the way a matter of such significance is being preponed and the way i am being informed at the last minute.

HENCE, I WILL NOT BE AVAILABE AT SUCH SHOT NOTICE AND IT IS NOT CONVINIET FOR ME.

--- On Thu, 29 May 2025 12:04:30 +0530 **gczma gczma** <goacoastalzone@gmail.com> wrote ---  
[Quoted text hidden]

---

**Preponement of Grand Hayat Matter.**

**VIRESH BORKAR** <mla.standre.gvs@gov.in>  
To: gczma gczma <goacoastalzone@gmail.com>

Thu, May 29, 2025 at 3:06 PM

I want to inform that this preponment of such an important matter is very inconvenient to me as i have been informed at the last minute, since this has been informed at the last hour i will not be able to be present for the matter and i ask that the matter be taken up on 1/07/25 as it was intended and on 01/07/25.

i also want to point out my absolute displeasure in the way a matter of such significance is being preponed and the way i am being informed at the last minute.

HENCE, I WILL NOT BE AVAILABE AT SUCH SHOT NOTICE AND IT IS NOT APPROPRIET FOR ME.

--- On Thu, 29 May 2025 12:04:30 +0530 **gczma gczma** <goacoastalzone@gmail.com> wrote ---  
[Quoted text hidden]

**Member Secretary**  
**G. C. Z. M. A.**  
Inward No. 402  
Date: 22/04/2025

*crandhyat*  
*4th Tis-82*

Date – 22/04/2025

To,

The Chairman / The Member Secretary,  
Goa Coastal Zone Management Authority (GCZMA),  
4th Floor, Dempo Tower, Patto Plaza,  
Panaji, Goa – 403 001.

From,

- 1) Judith A. B. Almeida  
H. No. 257/1, Bagdem, Ward 3,  
Colva, Salcete, Goa 403708
- 2) Glean Cabral,  
H. No. E-22, Katie Bhat,  
Ella, Old Goa,  
Tiswadi, Goa
- 3) Aditya Parulekar,  
House No. 210/3, Plot no. 9,  
Lane 7 Valley View colony,  
Alto St. Cruz, Goa 403005
- 4) Samil Volvaiker  
H.No.200/1/1, Plot No 17,  
Keni Colony, Corlim,  
Tiswadi, Goa 403 110

9372730066

*Jsw*  
*Bw Dwa*

**Sub:** Complaint regarding illegal construction activity along Bambolim Beach stretch aligned with survey nos 12/1, 12/8, 12/9, 99/1 & 99/2 of Bambolim village with CRZ limits

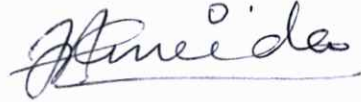
Sir,

1. This is to complain to your office that illegal construction activity using heavy duty earth moving machineries and vehicles is seen along the Bambolim Beach stretch aligned with Survey Nos 12/1, 12/8, 12/9, 99/1 & 99/2 of Bambolim village with CRZ limits entirely in violation of Environment Protection Act 1986 and subsequent CRZ Notifications for regulating the CRZ areas. Annexed are the Form I&XIV of all said Survey Nos. as **Annexure-A**.
2. The said violations include excavation below the coastal beach area, and construction of hard wall using cement concrete and other construction material on the said beach area both below and above it. Annexed are photographs as **Annexure-B**.
3. It is also noticed that construction debris are seen aligned in a linear manner all along the said coastal beach area for an extensive length, which are also being cleared by using heavy earth moving machinery and heavy vehicles thereby damaging the sensitive coastal beach and its ecology. Annexed are photographs as **Annexure-C**.
4. It is submitted that the High Tide Line along the said stretch is observed to touch the said Debris thereby suggesting manipulation of a sensitive CRZ Zone regulations with No Development conditions by the violators.
5. The pouring of concrete on beach and dumping of construction debris has also led to pollution of water in violation of Water (Prevention and Control of Pollution) Act, 1974 and Construction and Demolition Waste Management Rules, 2016.
6. It is therefore prayed that the authority;
  - a) immediately **issue a Stop Work Order** in this complaint to uphold the precautionary principle of protecting the sensitive coastal environment.
  - b) conduct an **urgent joint Site Inspection** to verify the said Survey Nos. and the location of the said illegal construction activity

- c) on establishing of all violations, necessary **Show-cause Notice** be immediately issued and proceeded with as per applicable laws.
- d) direct the **restoration** of the entire affected sensitive coastal area
- e) asses the environmental damages and impose **environmental costs** for deterring the violators

Jai Goa, Jai Hind.

1. Judith A. B. Almeida



2. Glean Cabral



3. Aditya Parulekar



4. Samil Volvaiker



**FORM I & XIV**

1111

Date : 22/04/2025

नमुना नं १ व १४

Page 1 of 2

Taluka TISWADI  
तालुका  
Village Bambolim  
गांव  
Name of the Field Vodlem Bhat  
शेताचें नांव

Survey No. 12  
सर्वे नंबर  
Sub Div. No. 1  
हिस्सा नंबर  
Tenure  
सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0010.39.50	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0010.39.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.05.00	0000.05.25	0000.10.25	0010.49.75

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
----------------------	----------	-------------	----------	----------------------	----------	--------------	----------

S.No	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Prashila Laximikant Sinari (1000 sq. mts)		18684	
2	Laximikant Vasudeva Poroba Sinari, &		18684	
3	Suresh Vasudeva Porobo Sinari		18685	
4	Shobha Suresh Sinari (1000 sq. mts)		18685	
5	Goan Real Estate and Construction Private Ltd. (50)		13967	
6	Goan Hotels and Realty Private Limited		38480	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार House belongs to e) of the owner a) David Andrade		

**FORM I & XIV**

1111

Date : 22/04/2025

नमुना नं १ व १४

Page 2 of 2

Taluka TISWADI  
तालुका  
Village Bambolim  
गांव  
Name of the Field Vodlem Bhat  
शेताचें नांव

Survey No. 12  
सर्वे नंबर  
Sub Div. No. 1  
हिस्सा नंबर  
Tenure  
सत्ता प्रकार

Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेरा
b) David Andrade d) David Andrade c) Deu Andrade Two huts and one cowshed belongs to David Andrade 6 six		

**Details of Cropped Area पिकाखालील क्षेत्राचा तापशील**

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for Cultivation नापिक जमीन		Source of irrigation मिचनांचा प्रारि	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
	-----Nil-----	-----	-----							

**End of Report**

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

**FORM I & XIV**

1111

Date : 22/04/2025

नमुना नं १ व १४

Page 1 of 2

Taluka TISWADI  
तालुका  
Village Bambolim  
गांव  
Name of the Field Vodle Bhat  
शेताचें नांव

Survey No. 12  
सर्वे नंबर  
Sub Div. No. 8  
हिस्सा नंबर  
Tenure  
सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिगायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.08.75	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.08.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.08.75

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
----------------------	----------	-------------	----------	----------------------	----------	--------------	----------

S.No	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Elvina D'Souza			
2	Laxmikant Vassudev Sinari			
3	Shamsundar Shripad Sinari			
4	3 three			

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Care taker David Andrade		

**FORM I & XIV**

1111

Date : 22/04/2025

नमुना नं १ व १४

Page 2 of 2

Taluka TISWADI  
तालुका  
Village Bambolim  
गांव  
Name of the Field Vodle Bhat  
शेताचें नांव

Survey No. 12  
सर्वे नंबर  
Sub Div. No. 8  
हिस्सा नंबर  
Tenure  
सत्ता प्रकार

**Details of Cropped Area पिकाखालील क्षेत्राचा तापशील**

Year वर्ष	Name of the Cultivator लागण करणा-याचे नाव	Mode रीत	Season मौसम	Name of Crop पिकाचे नाव	Irrigated	Unirrigated	Land not Available for Cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
		-----Nil-----								

**End of Report**

For any further inquires, please contact the Mamlatdar of the concerned Taluka

**FORM I & XIV**

1111

Date : 22/04/2025

नमुना नं १ व १४

Page 1 of 1

Taluka TISWADI  
तालुका  
Village Bambolim  
गांव  
Name of the Field Vodle Bhat  
शेताचें नांव

Survey No. 12  
सर्वे नंबर  
Sub Div. No. 9  
हिस्सा नंबर  
Tenure  
सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.06.25	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.06.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.06.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
----------------------	----------	-------------	----------	----------------------	----------	--------------	----------

S.No	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Elvina D'Souza			

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेरा
Caretaker David Andrade		

## Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रित	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत	Unirrigated जिरायत	Land not Available for Cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
	-----Nil-----									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka

**FORM I & XIV**

1111

Date : 22/04/2025

नमुना नं १ व १४

Page 1 of 2

Taluka TISWADI  
तालुका  
Village Bambolim  
गांव  
Name of the Field Vadgai Dando  
शेताचें नांव

Survey No. 99  
सर्वे नंबर  
Sub Div. No. 1  
हिस्सा नंबर  
Tenure  
सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.76.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.76.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.76.00

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
----------------------	----------	-------------	----------	----------------------	----------	--------------	----------

S.No	Name of the Occupant कब्जेदागचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Elven D'Souza.			
2	Savio Nunes.			
3	2 Two			

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेरा
Caretaker of Band Minguel Rodrigues.		

## Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत	Unirrigated जिरायत	Land not Available for Cultivation नापिक जमीन		Source of irrigation मिचनाचा प्रारि	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
	-----Nil-----									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



**FORM I & XIV**

1111

Date : 22/04/2025

नमुना नं १ व १४

Page 2 of 2

Taluka TISWADI  
तालुका  
Village Bambolim  
गांव  
Name of the Field Vadgai Dando  
शेताचें नांव

Survey No. 99  
सर्वे नंबर  
Sub Div. No. 1  
हिस्सा नंबर  
Tenure  
सत्ता प्रकार

**FORM I & XIV**

1111

Date : 22/04/2025

नमुना नं १ व १४

Page 1 of 1

Taluka TISWADI  
तालुका  
Village Bambolim  
गांव  
Name of the Field Vadlem Bhat Almache  
शेताचें नांव

Survey No. 99  
सर्वे नंबर  
Sub Div. No. 2  
हिस्सा नंबर  
Tenure  
सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.61.50	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.61.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.61.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
----------------------	----------	-------------	----------	----------------------	----------	--------------	----------

S.No	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Goan Hotels And Realty Private Limited		38482	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेरा
David Andrade Watchman of the property.		

## Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत	Unirrigated जिरायत	Land not Available for Cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
	-----Nil-----									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka

**ANNEXURE B**



*Location - Bambolim Beach  
Tiswadi, Goa  
Photo Date - 14/04/2025*



ANNEXURE B



Location - Bambolim Beach  
Tiswadi, Goa

Photo Date - 14/04/2025

ANNEXURE C



*Location - Bambolim Beach  
Tiswadi, Goa  
Photo Date - 14/04/2025*

ANNEXURE C



Location - Bambolim Beach  
Tiswadi, Goa  
Photo Date - 14/04/2025

Member Secretary  
G. C. Z. M. A.  
Inward No. 280  
Date: 15/04/2025

# GOA GREEN BRIGADE

GROUND FLOOR, SHAMBHAVI APTS, D.V. ROAD, PANJIM, GOA. 403001. Cellphone No. 9823073265

To:

**The Chairman/ Member Secretary**  
Goa Coastal Zone Management Authority (GCZMA)  
Department of Environment and Climate Change  
Patto, Panjim, Goa. 403001.  
Sent earlier Via Email: [goacoastalzone@gmail.com](mailto:goacoastalzone@gmail.com)

*Wishner*

April 15, 2025

**Subject: Urgent Complaint Against Destruction of Coastal Regulatory Zone by Grand Hyatt, Bambolim, Goa & Demand for Immediate Restoration of Beach.**

REMINDER-1

Dear Sir/Madam

With reference to the captioned subject, we demand the following:

1. We are writing to bring to your urgent attention a series of alarming violations and ecological damages being caused by the Grand Hyatt Goa, located in Bambolim. These actions are in clear violation of the Coastal Regulation Zone (CRZ) Notification and are contributing to the degradation of Goa's already vulnerable coastal eco-system and the Bambolim beach area in particular due to deliberately and carelessly allowing the collapse of the hotel's retaining wall.
2. **Illegal construction and landscaping within CRZ-III areas**, involving the flattening of sand dunes with the use of 2 heavy earth moving machines and removal of native coastal vegetation—both crucial for shoreline stability and biodiversity.
3. **Encroachment into the intertidal zone**, the dumping of debris all around the beach the debris of the retaining wall with the use of two bulldozers / earthmoving machines.
4. **Obstruction of traditional access paths to the beach**, adversely affecting local fishing communities and the public's right to access the coast as the debris of the fallen retaining wall has been spread all over the Bambolim beach.
5. **Disruption of natural monsoon drainage systems**, increasing the risk of coastal erosion and flooding.
6. **The collapse of the hotel's retaining wall** has significantly damaged the beach profile and led to the **destruction of native beach crabs and Window Pane Oysters breeding ground**, which are essential components of the coastal food web as sandpiper and other birds are dependent on Beach Crabs.
7. **The loss of beach crabs has directly impacted Sandpiper birds**, whose diet depends heavily on these crustaceans. This disruption of the food chain is

already being noticed by local birdwatchers and ecologists, and it threatens the fragile balance of coastal birdlife that depends on undisturbed habitats during their seasonal migrations.

8. Additionally, there is evidence of the **destruction of endangered windowpane oyster (*Placuna placenta*) habitats**—a serious violation, as these endangered oysters are protected under Schedule IV of the Wildlife Protection Act, 1972. Their damage from the intertidal zone not only reduces biodiversity but also reflects a clear disregard for marine conservation norms.
9. This situation is deeply troubling. The cumulative impact of these violations represents not just an environmental crime, but also a breach of the public trust by Grand Hyatt, Bambolim, in safeguarding Goa's natural heritage. The coastal stretch around Bambolim is home to delicate and interdependent ecosystems that cannot be rebuilt once lost and is causing irreversible environmental damage.

***We, therefore urgently demand that the Goa Coastal Zone Management Authority take the following environmental restoration measures on a war-footing:***

10. **Conduct an immediate and comprehensive site inspection** of the Grand Hyatt's premises and the surrounding coastal zone to initiate mitigation measure and prevent collapse of any other retaining walls / structures into the eco-sensitive Bambolim beach area, with intimation to the undersigned on the date and time of inspection.
11. **Initiate an ecological assessment** of damage done to Beach Crabs and Window Pane Oyster habitats and associated bird species like the Sandpiper, along with a marine survey on the status of endangered windowpane oysters in the area.
12. **Verify all CRZ clearances, environmental permissions, and compliance records** for all development carried out by the hotel including the use of the 2 bulldozers in the eco-sensitive Bambolim CRZ area.
13. **Initiate legal proceedings and apply strict penalties** for violations under CRZ laws and the Wildlife Protection Act.
14. Mandate **restoration of the damaged ecological zones**, including replantation of native vegetation, rehabilitation of crab nesting areas, and protection of oyster beds without the use on heavy earth moving machines considering the damage it is causing the breeding sites of Beach Crabs and Window Pane Oysters.
15. Ensure full **public transparency** by publishing the inspection findings and enforcement actions on the GCZMA website, including a copy to the undersigned.
16. We hope that the GCZMA, as the regulatory body charged with protecting Goa's coast, will act decisively and with urgency. The future of our coastline depends on enforcing accountability and prioritising ecological integrity over unchecked and reckless development activity in the eco-sensitive Bambolim beach area.

Sincerely yours,



(Avertino Miranda)

Convenor.

[avertino@gmail.com](mailto:avertino@gmail.com)

Ref: GH&RPL/2024-25/305

Date:- 21-04-2025

To,  
The Member Secretary,  
GCZMA, Patto, Goa.

~~Member Secretary~~  
G. C. Z. H. A.  
Inward No. 364  
Date: 21/04/2025

Dev Saha

Sub:- Reply to Stop Work Order cum Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rules, 1986, dated 15/4/2025 bearing Ref no. GCZMA/N/ILLE-Compt/25-26/02/154.

Sir,

1. We are in receipt of your Stop Work Order cum Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rules, 1986, dated 15/4/2025 bearing Ref no. GCZMA/N/ILLE-Compt/25-26/02/154. The said notice was received by us on 16-04-2025 @ 10:45 a.m.
2. At the very outset, though the notice refers to complaint filed by one Goa Green Brigade, the alleged complaint is neither part of the Notice nor the same is provided to us. In absence thereof we are unable to understand the allegations made therein and whether such allegations have any legal and factual basis. Hence, we reserve our right to reply to the alleged complaint filed by Goa Green Brigade as and when the same is provided to us.
3. At the further outset, we are unable to understand how on the basis of a Telephonic call a complaint could be considered /registered. The CRZ Regulations does not provide for registration of complaint which is made orally by any person. It is submitted that this Authority has no power to take cognizance of any complaint by any person which complaint is made orally. This Authority can take cognizance only on written complaint so as to enable the person against whom the complaint is made to answer allegations made against him. This is the basis principle of natural justice and fair play.
4. Furthermore, we understand that the Authority had undertaken inspection of the site on 09-04-2025 on the basis of the aforesaid alleged complaint and alleged telephonic complaint. The notice under reply has been issued on the basis of such site inspection where you have stated that *"At the time of inspection excavation using machinery works ongoing, and construction work of concrete retaining wall of height approx. 3.2 mtrs and for length approx.. 10 mtrs was already completed; As noticed during the time of inspection the foundation, PCC has laid and raised structural 'T' was noticed above the foundation PCC."* Even this site inspection report has not been provided to us. Hence, we reserve our right to raise our objections to the said site inspection report as prepared by the Authority as and when the same is provided to us.

**GOAN HOTELS & REALTY PRIVATE LIMITED**

Registered office: - 7th Floor, Resham Bhavan, Veer Nariman Road, Churchgate, Mumbai - 400 020. T: +91-22-49742706

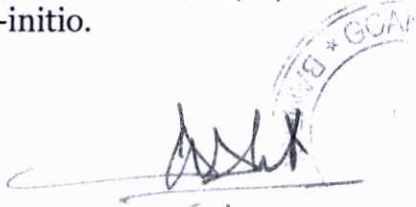
Correspondence address:- 4th Floor, Wing 15, Gate No.2, Ten BKC, off. N.Dharmadhikari Marg, Kalanagar, Bandra (East), Mumbai - 400 051, T: +91-22-35201670

CIN: U55101MH2004PTC149219

5. It is pertinent to note here that during the site inspection we had produced for the perusal of your office personnel present at site all the permission/licenses/NOC's obtained by us to undertaken the work at site. It was specifically stated that the work is a legal work undertaken by us with all required permissions/licenses/NOC's from all authorities including permission from the GCZMA. As such Authority could not have issued "Stop Work Order" to us. That apart, it was incumbent upon your office to first verify the permissions given by your own office before even issuing the "Show Cause Notice" much less "Stop Work Order". Having failed to do so have caused delay in execution of the work including loss of men and money.
6. Without prejudice to the above, we submit that the work of retaining wall has been undertaken by us in survey no. 12/1 99/2 for the purpose of protecting our property from further erosion. Even before undertaking the work we obtained the following permissions/licenses/NOC's:-
  - (i) GCZMA permission dated 23-09-2021.
  - (ii) Town and Country Planning permission dated TIS/10118/BAM/TCP/2021/2107 dated 13-12-2021 and TIS/10118/BAM/TCP/2021/685 dated 26-03-2025.
  - (iii) Village Panchayat NOC under Ref. No. VP/CBT/2021-22/1890 dated 21-01-2022.

Copies of the aforesaid attached herewith for your ready reference.

7. Till date the aforesaid permissions/licenses/NOC's have not been challenged in any court of law. Further, it is neither the case of the complainant or this Authority that there is any violation of aforesaid permissions by us. That being the case, the permissions stand tall for legal purposes. Further, in absence of any allegations of violations of aforesaid permissions/licenses/NOC's there arises no question of issuance of Show Cause Notice much less Stop Work Order.
8. The only cause for issuances of the Show Cause Notice appears to be the contention that the work requires prior approval of GCZMA. There appears to be no other ground for the claim of violation of CRZ norms and the cause for issuance of the Show Cause Notice. We have obtained and received such approval from the GCZMA on 23.09.2021 and the work is being carried out as per the approval received.
9. From the aforesaid it is crystal clear that the work undertaken by us in survey no. 12/1 and 99/2 is legal and with due prior permissions.
10. In view of a valid and subsisting approval dated 23.09.2021 issued by GCZMA (valid for 5 years), the Stop Work Order cum Show Cause Notice dated 15/4/2025 bearing Ref no. GCZMA/N/ILLE-Compt/25-26/02/154 is bad in law and void ab-initio.



The block contains a handwritten signature in black ink, which appears to be 'A. S. S. S.', written over a horizontal line. To the right of the signature is a circular official stamp. The stamp contains the text 'GOVERNMENT OF ASSAM' around the perimeter and 'SECRETARY' in the center. The stamp is partially obscured by the signature.

11. In view of the above, you are therefore requested to withdraw your Stop Work Order cum Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rules, 1986, dated 15/4/2025 bearing Ref no. GCZMA/N/ILLE-Compt/25-26/02/154 for good order and further, reject the alleged complaint filed by Goa Green Brigade.

Thanking you,

Yours faithfully,

For Goan Hotels and Realty Pvt. Ltd.



(Satish Bhat)

Authorised Signatory

Copy to:

1. The Collector & District Magistrate (North), Office of the Collector (North), Panaji – Goa.
2. The Dy. Collector & S. D. O Tiswadi having office at Panaji, Tiswadi- Goa.
3. The Police Inspector, Agassaim Police Station – Tiswadi Goa.
4. The Secretary, Village Panchayat of Curca-Bambolim, Tiswadi-Goa.
5. Mr. Ramrao Wagh, H. No. 573, Vodlem Bhat, Mandur, Tiswadi Goa.
6. Mr. Viresh Borkar, MLA St. Andre Constituency, forgottem, Goa Velha, Tiswadi – Goa.
7. Avertino Miranda, Goa Green Brigade, Ground Floor, Shmbhavi Apts, D.V. Road, Panaji, Tiswadi- Goa.

# GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department Environment (Govt. of Goa)  
4<sup>th</sup> floor, Dempo Tower, Patto Plaza,  
Panaji Goa-403 001  
Website: www.czma.goa.gov.in

Ref. No. GCZMA/N/21-22/20 / 967

Date: 23/09/2021

To,

**B.K. Satish,**

Goan Hotels & Realty Private Limited,  
Regd Office: DB House,  
Gen. A.K. Vaidya Marg,  
Goregaon (East), Mumbai.

**Sub:** NOC for construction of wall to stop the soil erosion along the bank of river Zuari in Sy.No.12/1 and 99/2 of Bambolim Village, Tiswadi taluka, Goa.

**Ref.:-** Your application no.NIL dated 31/05/2021.

*Sir,*

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (GCZMA) has examined your aforementioned proposal in the 271<sup>st</sup> GCZMA Meeting held on 21/09/2021 in accordance with the provisions of Para 8 & 4 of the CRZ Notification 2011, as amended. As such the Authority after detailed discussion and due deliberation decided to approve the construction of wall to stop the soil erosion along the bank of river Zuari in Sy.No.12/1 and 99/2 of Bambolim Village, Tiswadi taluka, Goa. (as per enclosed plan), further subject to the confirmation with local building bye laws.

This permission is further subject to compliance of the following conditions:

1. All the provisions of the CRZ Notification, 2011 as amended should be strictly complied with. In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the GCZMA.
2. This NOC/ Approval is issued without prejudice to any other permission as required under the law including that of ownership, court case etc. As such, prior to the commencement of the aforementioned 'Retaining Wall, work, it will be incumbent upon the applicant to obtain permission for any other authority as required under the law including from the local authority, Town and Country Planning Department, Revenue Authority etc.
3. Traditional access/easement shall not be blocked.
4. The applicant/occupier should ensure that no waste is discharged into the nearest water body from the proposed construction activities.
5. This permission/NOC shall be valid for the period of 5 years from the date of issue.

6. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information/wrong plans/ calculations/ documents/ misleading or false information, etc. or account of violation of aforementioned conditions.

*Yours faithfully,*



(Dasharath M. Redkar)

**Member Secretary (GCZMA)**

**Encl: As above**

Copy to:

1. **P.A to Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.**
2. **The Chief Town Planner, Town & Country Planning Department, Patto, Panaji-Goa.....for information and necessary action.**
3. **The Deputy Collector & S.D.O. (Tiswadi), Panaji -Goa.....for information and necessary action.**
4. **The Secretary, Village Panchayat Curca-Bambolim, Tiswadi, Goa. ....for information and necessary action.**



OFFICE OF THE TOWN PLANNER  
TOWN & COUNTRY PLANNING DEPARTMENT  
TISWADI TALUKA OFFICE, 5th FLOOR, KAMAT TOWER  
PATTO- PANAJI-GOA.

Email: [tis-tep.goa@gov.in](mailto:tis-tep.goa@gov.in)

Ref. No: TIS/10118/BAM/TCP/2021/2107

Dated: 13/12/2021

### TECHNICAL CLEARANCE ORDER

Technical Clearance is hereby granted for proposed construction of **wall to stop Soil erosion along the bank of River Zuari** as per the enclosed approved plans in the property zoned as **Settlement** in the Regional Plan for Goa 2021 and situated at **Bambolim** village, bearing **Sy.no.12/1 and 99/2** of Tiswadi - Taluka with the following conditions:-

- 1) Construction shall be strictly as per the approved plans. No changes shall be effected in the approved plans without the prior permission of this authority.
- 2) The permission granted shall be revoked, if any information, plans, calculations, documents and any other accompaniments of the application are found incorrect or wrong at any stage after the grant of the permission and the applicant will not be entitled for any compensation.
- 3) The permission shall be revoked if found expedient to such an action under the provision of section 50 of The Goa Town & Country Planning Act, 1974.
- 4) The development permission will not entitle the applicant for making/laying any claim on water and any other connection from the Government of Goa.
- 5) The Developer/applicant should display a sign board of minimum size 1.00 mts x 0.50 mts with writing in black colour on a white background at the site, as required under the Regulations.
- 6) The commencement and the completion of the work shall be notified to this office in writing in appropriate forms.
- 7) Storm water drain should be constructed along the boundary of the effected plot abutting to the road.
- 8) Traditional access, if any passing through the property shall not be blocked.
- 9) Adequate utility space for the dustbin, transformer etc, should be reserved within the plot Area.
- 10) The Ownership of the property shall be verified by the licensing body before issuing of the license.
- 11) Verification of ownership with specific reference to tenancy position as on 2.11.1990 has to be verified by the Village Panchayat before issue of License.
- 12) The village Panchayat shall ensure that if any traditional access passing through the property shall not be blocked before issuing construction license.
- 13) Trees shall not be cut without prior permission from the Competent Authority.
- 14) Complaints/Court order if any should be verified by the Village Panchayat before issue of construction license.
- 15) Traditional access if any passing from the property shall be verified by the Village Panchayat before issue of construction license.

- 16) Required numbers of trees shall be planted by the applicant in the said plot/property as per the Regulation 18 of the Goa Land Development and Building Construction Regulations, 2010 regarding Landscaping of open spaces/tree plantation along the Roads and in develop plots.
- 17) Applicant shall dispose the construction debris at his/her own level and/or the same shall be taken to the designated site as per the disposal plan given by the applicant in the Affidavit to be produced to the Corporation/Municipal Council/Village Panchayat (as the case may be).
- 18) An Engineer who designs the RCC structure, of the project proponent is liable for Structural design & stability of the project. Structural liability certificate issued by an Engineer Rajesh Mahambrey, dtd. 28/09/2021.  
Reg no. TCP/SE/0044/2010.
- 19) This Technical Clearance is issued only for construction of **wall to stop Soil erosion along the bank of River Zuari** as per the plans submitted.
- 20) This Technical Clearance is issued based on the NOC from Goa Coastal Zone Management Authority vide No.GCZMA/N/21-22/20/967 dtd.23/9/2021 and the applicant shall adhere to all the conditions stipulated in the said NOC/Plans.
- 21) This Technical Clearance is also issued based on the approval of the Chief Town Planner(Planning) vide this office Note No.TIS/10118/BAM/TCP/2021/2057 dtd. 2/12/2021

This order is issued with reference to the application under **inward No.1823** dtd. 29/9/2021 from **M/s.Goan Hotel & Realty Pvt. Ltd.**

(THIS ORDER IS VALID FOR THREE YEARS FROM THE DATE OF ISSUE OF CONSTRUCTION LICENCE, PROVIDED THE CONSTRUCTION LICENCE IS ISSUED WITHIN THE PERIOD OF THREE YEARS).

  
(S. P. Surlakar)  
Dy. Town Planner

To,  
M/s. Goan Hotels & Realty Pvt. Ltd.,  
Aldeia De Goa,  
Bambolim, Tiswadi – Goa.

Copy to:  
The Secretary,  
Office of the Village Panchayat,  
Curca, Talaulim & Bambolim,  
Tiswadi-Goa.



OFFICE OF THE TOWN PLANNER  
TOWN & COUNTRY PLANNING DEPARTMENT  
TISWADI TALUKA OFFICE, 5th FLOOR, KAMAT TOWER  
PATTO- PANAJI GOA.

Ref.No : TIS/10118/BAM/TCP/2025/685

Dated: 26/03/2025

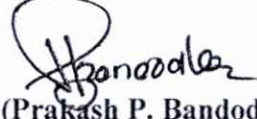
Read :-1) This office Technical Clearance Order ref.  
no. TIS/10118/BAM/TCP/2021/2107 dtd. 13/12/2021.

2) Your application received under inward 401 dated 07/02/2025.

Technical Clearance Order issued by this office vide ref. no. TIS/10118/BAM/TCP/2021/2107 dtd. 13/12/2021 for construction of wall to stop soil erosion along the bank of River Zuari in property bearing Sy. No. 12/1 & 99/2 of **Bambolim** village Tiswadi Taluka is hereby renewed & revalidated for a period of three years with effect from 14/12/2024 till 13/12/2027.

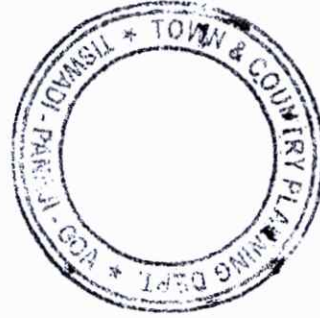
All the conditions stipulated in Technical Clearance Order no. TIS/10118/BAM/TCP/2021/2107 dtd. 13/12/2021 shall be strictly adhered to.

This is for your information.

  
(Prakash P. Bandodkar)  
Dy. Town Planner

✓ To,  
M/s. Goan Hotels & Realty Pvt. Ltd.,  
Aldeia de Goa,  
Bambolim, Goa.

Copy to:  
The Sarpanch/Secretary,  
Village Panchayat,  
Curca, Bambolim & Talaulim,  
Tiswadi- Goa





**OFFICE OF THE VILLAGE PANCHAYAT CURCA BAMBOLIM & TALAULIM**  
**Tiswadi-Goa**

**Phone No. 0832 2218565**

**email id: curca2011@gmail.com**

Ref. No. VP/CBT/2021-22/ 1890

Date: 21/01/2022

To,  
M/s. Goan Hotels & Realty Pvt. Ltd.  
Aldeia De Goa  
Bambolim, Tiswadi-Goa.

**NO OBJECTION CERTIFICATE**

Sub:- Construction of wall to stop soil erosion along the bank of River Zuari in Sy.No.12/1 and 99/2 at Bambolim Village, Tiswadi-Goa.

Sir,

With reference to your application dated 27/12/2021 on the subject cited above, This is to inform you that this Panchayat hereby grants you No Objection for Construction of wall to stop soil erosion along the bank of River Zuari in Sy.No.12/1 and 99/2 at Bambolim Village, Tiswadi-Goa, subject to the conditions given below and in compliance to the conditions given in the Technical Clearance of Town Planner, Town and Country Planning Department, Tiswadi, Panaji-Goa vide Ref. No.TIS/10118/BAM/TCP/2021/2107 dt.13/12/2021 (condition No. 1 to 21).

1. The applicant should obtain NOC for tree cutting, if any from the Forest Department before cutting of any tree.
2. Necessary permissions from all other Concerned Department/Authorities should be obtained before commencement of construction work.
3. The NOCs/Permissions/ Licenses obtain from the Concerned Department/ Authorities should be displayed on a board at the proposed site.
4. Traditional access if any should not be blocked and properly maintained.
5. This NOC shall stand revoked if the above conditions are not complied with and incase of misrepresentation of any facts/documentation.

This No Objection Certificate is issued as per the Resolution No.10(38) held on 31/12/2021 in Panchayat meeting and NOC fees to the tune of Rs.1,30,502/- is collected vide receipt No. 265/49 dt. 21/01/2022.



  
**SARPANCH**  
V.P. CURCA BAMBOLIM & TALAULIM



**OFFICE OF THE MAMLATDAR OF TISWADI TALUKA  
PANAJI - GOA**

Collectorate Building, Ground Floor, Panaji - Goa.

Phone No. 832 2425533

e-mail id: mam-tiswadi.goa@nic.in

No.: MAM/TIS/CI/File No.393/ 1525  
2025

Date: 11 April,

To,  
The Member Secretary,  
Goa State Coastal Zone Management Authority (GCZMA)  
4th floor, Dempo Towers,  
Patto, Panaji, Goa, India 403001

*H. S. M.*

**Sub: Complaint of CRZ violation by Grand Hyatt Hotel, Bambolim, Pibhat, by heavy excavation and destruction of Bambolim beach to construct huge compound wall at Bambolim Beach, reg...**

Sir,

1. This has reference to the Complaint dated 09/04/2025 received in the Control Room of this Collectorate from Shri. Viresh Borkar, Hon'ble MLA which was subsequently relayed to this Office and the email complaint dated 09/04/2025 addressed to this Office by Shri. Ramrao Wagh, Vodle Bhat, Mandur, Ilhas, Goa.
2. In this regard, this Office immediately deputed the Talathi of Curca at the site. Further, direction was issued to the Talathi to conduct inquiry and submit a report.
3. In this regard, it is to inform that the Talathi has submitted his report. Upon perusal of the same, it is noticed that your Office has issued a NOC dated 23/09/2021 for construction of wall to stop the soil erosion along the bank of the River Zuari in Sy. No. 12/1 and 99/2 of Bambolim Village, Tiswadi Taluka.
4. Since the NOC dated 23/09/2021 was granted by your Office, you are requested to ascertain if any violation has occurred or not. The Talathi's report is enclosed.

Yours faithfully,

*(K. B. Dessai)*

Mamlatdar of Tiswadi Taluka  
Panaji-Goa

11/04/2025


Encl: As above.

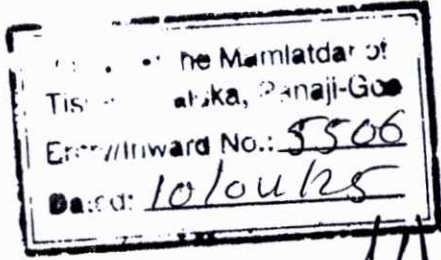
Copy (with enclosures to):

1. The Deputy Collector & SDO, Panaji, Goa.
2. The Deputy Collector (Revenue), North Goa District, Revenue Branch, Collectorate, Panaji, Goa.

Copy (without enclosures) to:

1. The P.A. to Hon'ble MLA St. Andre Constituency Shri. Viresh M. Borkar... with a kind request to apprise the Hon'ble MLA regarding his complaint. **(Service through Talathi)**
2. Shri. Ramrao Wagh, H. No. 573, Vodle Bhat, Mandur, Ilhas, Goa, **(By Reg. AD)**

  
**(K. B. Dessai)** 11/04/2021  
Mamlatdar of Tiswadi Taluka  
Panaji-Goa



No/TAL/CBT/CRZ-CONSTRUCTION/Report/2025

O/o, Curca Bambolim, Talaulim,

Tiswadi-Goa.

Date: 10/04/2025

To,

The Mamlatdar Of Tiswadi,

Panaji- Goa.

*Handwritten signature*  
10/04/25  
C1  
Put up.

Sub.: Information reg....Construction of Retaining wall, by M/s. Goan Hotels & Realty Pvt. Ltd in Sy. No.12/1 of Village Bambolim Within CRZ limit.

Sir,

As per the Telephonic call received regarding Construction of Retaining wall within the CRZ limit at Village bambolim, Undersign have visited at above site for Inspection and notice ongoing construction of Plump Concrete wall ie.( 50% of PCC & 50 % of rubble) by M/s. Goa Hotels & Realty Pvt. Ltd.

Further to enquiry about licences and permissions ,Said M/s. Goan Hotels & Realty Pvt. Ltd. Have produce below documents pertaining to said Construction (copy enclosed).

- 1.Goa Coastal Zone Management Authority Ref. No.GCZMA/N/21-22/20/967 Dt.23.09.2021 along with Approved Plan (valid for 5 Years from date of Issue)
2. Technical Clearance Order issued by TCP Dept. Wide Ref. No.TIS/10118/BAM/TCP/2021/2107 Dated 13/12/2021
3. No Objection Certificate issued By V.P.Curca Bambolim Talaulim Wide. Ref No. VP\*/CBT/2021-22/1890 Dated 21.01.2022.

It is also inform to you that the said construction is replacement to earlier construction of Gabbion Wall which was collapsed during Cyclone Tukati in the year 2022, and presently machinery engaged in said construction is being stopped and grounded-off.

This is for your kind information and further necessary action.

Thanking You,

Yours Faithfully,

*Handwritten signature*  
10/04/2025

(Talathi of Curca Bambolim Talaulim)

# GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department Environment (Govt. of Goa)  
4<sup>th</sup> floor, Dempo Tower, Patta Plaza,  
Panaji Goa-403 001  
Website: www.czma.goa.gov.in

Ref. No. GCZMA/N/21-22/20 / 967

Date: 23/09/2021

To,  
B.K. Satish,  
Goan Hotels & Realty Private Limited,  
Regd Office: DB House,  
Gen. A.K. Vaidya Marg,  
Goregaon (East), Mumbai.

Sub: NOC for construction of wall to stop the soil erosion along the bank of river Zuari in Sy.No.12/1 and 99/2 of Bambolim Village, Tiswadi taluka, Goa.

Ref.:- Your application no.NIL dated 31/05/2021.

Sir,

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (GCZMA) has examined your aforementioned proposal in the 271<sup>st</sup> GCZMA Meeting held on 21/09/2021 in accordance with the provisions of Para 8 & 4 of the CRZ Notification 2011, as amended. As such the Authority after detailed discussion and due deliberation decided to approve the construction of wall to stop the soil erosion along the bank of river Zuari in Sy.No.12/1 and 99/2 of Bambolim Village, Tiswadi taluka, Goa. (as per enclosed plan), further subject to the confirmation with local building bye laws.

This permission is further subject to compliance of the following conditions:

1. All the provisions of the CRZ Notification, 2011 as amended should be strictly complied with. In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the GCZMA.
2. This NOC/ Approval is issued without prejudice to any other permission as required under the law including that of ownership, court case etc. As such, prior to the commencement of the aforementioned 'Retaining Wall, work, it will be incumbent upon the applicant to obtain permission for any other authority as required under the law including from the local authority, Town and Country Planning Department, Revenue Authority etc.
3. Traditional access/easement shall not be blocked.
4. The applicant/occupier should ensure that no waste is discharged into the nearest water body from the proposed construction activities.
5. This permission/NOC shall be valid for the period of 5 years from the date of issue.

6. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information/wrong plans/ calculations/ documents/ misleading or false information, etc. or account of violation of aforementioned conditions.

*Yours faithfully,*

  
(Dasharath M. Redkar)

Member Secretary (GCZMA)

Encl: As above

Copy to:

1. P.A to Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.
2. The Chief Town Planner, Town & Country Planning Department, Patto, Panaji-Goa.....for information and necessary action.
3. The Deputy Collector & S.D.O. (Tiswadi), Panaji -Goa.....for information and necessary action.
4. The Secretary, Village Panchayat Curca-Bambolim, Tiswadi, Goa. ....for information and necessary action.



OFFICE OF THE TOWN PLANNER  
TOWN & COUNTRY PLANNING DEPARTMENT  
TISWADI TALUKA OFFICE, 5th FLOOR, KAMAT TOWER  
PATTO- PANAJI-GOA.

Email: [tis-tcp.goa@gov.in](mailto:tis-tcp.goa@gov.in)

Ref. No: TIS/10118/BAM/TCP/2021/2107

Dated: 13/12/2021

TECHNICAL CLEARANCE ORDER

Technical Clearance is hereby granted for proposed construction of **wall to stop Soil erosion along the bank of River Zuari** as per the enclosed approved plans in the property zoned as **Settlement** in the Regional Plan for Goa 2021 and situated at **Bambolim** village, bearing **Sy.no.12/1 and 99/2** of Tiswadi - Taluka with the following conditions:-

- 1) Construction shall be strictly as per the approved plans. No changes shall be effected in the approved plans without the prior permission of this authority.
- 2) The permission granted shall be revoked, if any information, plans, calculations, documents and any other accompaniments of the application are found incorrect or wrong at any stage after the grant of the permission and the applicant will not be entitled for any compensation.
- 3) The permission shall be revoked if found expedient to such an action under the provision of section 50 of The Goa Town & Country Planning Act, 1974.
- 4) The development permission will not entitle the applicant for making/laying any claim on water and any other connection from the Government of Goa.
- 5) The Developer/applicant should display a sign board of minimum size 1.00 mts x 0.50 mts with writing in black colour on a white background at the site, as required under the Regulations.
- 6) The commencement and the completion of the work shall be notified to this office in writing in appropriate forms.
- 7) Storm water drain should be constructed along the boundary of the effected plot abutting to the road.
- 8) Traditional access, if any passing through the property shall not be blocked.
- 9) Adequate utility space for the dustbin, transformer etc, should be reserved within the plot Area.
- 10) The Ownership of the property shall be verified by the licensing body before issuing of the license.
- 11) Verification of ownership with specific reference to tenancy position as on 2.11.1990 has to be verified by the Village Panchayat before issue of License.
- 12) The village Panchayat shall ensure that if any traditional access passing through the property shall not be blocked before issuing construction license.
- 13) Trees shall not be cut without prior permission from the Competent Authority.
- 14) Complaints/Court order if any should be verified by the Village Panchayat before

- 16) Required numbers of trees shall be planted by the applicant in the said plot/property as per the Regulation 18 of the Goa Land Development and Building Construction Regulations, 2010 regarding Landscaping of open spaces/tree plantation along the Roads and in develop plots.
- 17) Applicant shall dispose the construction debris at his/her own level and/or the same shall be taken to the designated site as per the disposal plan given by the applicant in the Affidavit to be produced to the Corporation/Municipal Council/Village Panchayat (as the case may be).
- 18) An Engineer who designs the RCC structure, of the project proponent is liable for Structural design & stability of the project. Structural liability certificate issued by an **Engineer Rajesh Mahambrey, dtd. 28/09/2021.**  
**Reg no. TCP/SE/0044/2010.**
- 19) This Technical Clearance is issued only for construction of **wall to stop Soil erosion along the bank of River Zuari** as per the plans submitted.
- 20) This Technical Clearance is issued based on the NOC from Goa Coastal Zone Management Authority vide No.GCZMA/N/21-22/20/967 dtd.23/9/2021 and the applicant shall adhere to all the conditions stipulated in the said NOC/Plans.
- 21) This Technical Clearance is also issued based on the approval of the Chief Town Planner(Planning) vide this office Note No.TIS/10118/BAM/TCP/2021/2057 dtd. 2/12/2021

This order is issued with reference to the application under **inward No.1823** dtd. **29/9/2021** from **M/s.Goan Hotel & Realty Pvt. Ltd.**

(THIS ORDER IS VALID FOR THREE YEARS FROM THE DATE OF ISSUE OF CONSTRUCTION LICENCE, PROVIDED THE CONSTRUCTION LICENCE IS ISSUED WITHIN THE PERIOD OF THREE YEARS).

  
(S. P. Surlakar)  
Dy. Town Planner

To,  
M/s. Goan Hotels & Realty Pvt. Ltd.,  
Aldeia De Goa,  
Bambolim, Tiswadi – Goa.

Copy to:  
The Secretary,  
Office of the Village Panchayat,  
Curca, Talaulim & Bambolim,  
Tiswadi-Goa.



**OFFICE OF THE VILLAGE PANCHAYAT CURCA BAMBOLIM & TALAULIM**  
**Tiswadi-Goa**

**Phone No. 0832 2218565**

**email id: curca2011@gmail.com**

**Ref. No. VP/CBT/2021-22/ 1890**

**Date: 21/01/2022**

To,

M/s. Goan Hotels & Realty Pvt. Ltd.

Aldeia De Goa

Bambolim, Tiswadi-Goa.

**NO OBJECTION CERTIFICATE**

Sub:- Construction of wall to stop soil erosion along the bank of River Zuari in Sy.No.12/1 and 99/2 at Bambolim Village, Tiswadi-Goa.

Sir,

With reference to your application dated 27/12/2021 on the subject cited above, This is to inform you that this Panchayat hereby grants you No Objection for Construction of wall to stop soil erosion along the bank of River Zuari in Sy.No.12/1 and 99/2 at Bambolim Village, Tiswadi-Goa, subject to the conditions given below and in compliance to the conditions given in the Technical Clearance of Town Planner, Town and Country Planning Department, Tiswadi, Panaji-Goa vide Ref. No.TIS/10118/BAM/TCP/2021/2107 dt.13/12/2021 (condition No. 1 to 21).

1. The applicant should obtain NOC for tree cutting, if any from the Forest Department before cutting of any tree.
2. Necessary permissions from all other Concerned Department/Authorities should be obtained before commencement of construction work.
3. The NOCs/Permissions/ Licenses obtain from the Concerned Department/ Authorities should be displayed on a board at the proposed site.
4. Traditional access if any should not be blocked and properly maintained.
5. This NOC shall stand revoked if the above conditions are not complied with and incase of misrepresentation of any facts/documentation.

This No Objection Certificate is issued as per the Resolution No.10(38) held on 31/12/2021 in Panchayat meeting and NOC fees to the tune of Rs.1,30,502/- is collected vide receipt No. 265/49 dt. 21/01/2022.



  
**SARPANCH**

V.P. CURCA BAMBOLIM & TALAULIM



gczma gczma <goacoastalzone@gmail.com>

---

**complaint on CRZ violation at Bambolim**

2 messages

---

**Ramrao Wagh** <rswagh@gmail.com>  
To: goacoastalzone@gmail.com

Wed, Apr 9, 2025 at 4:39 PM

Ramrao Wagh  
HNo 573, Vodle Bhat, Mandur  
Ilhas, Tiswadi  
Phone: 9423882964 email: rswagh@gmail.com  
Date: 9<sup>th</sup> April 2025

The Member Secretary  
Goa Coastal Zone Management Authority  
4<sup>th</sup> Floor, Dempo Towers, Patto, Panaji Goa  
Email: goacoastalzone@gmail.com

**Subject: complaint of CRZ violation by Grand Hyatt hotel, Bambolim, Pirbhat by heavy excavation and destruction of Bambolim beach to construct huge compound wall at Bambolim beach, Bambolim, VP Curca Bambolim, Tiswadi**  
Sir,

This is to bring to your notice that a huge compound wall related work is going on the Bambolim beach which is believed to be taken up by the Grand Hyatt Hotel, Bambolim. At present the existing compound wall made up of stones/rubbles has been demolished and the entire debris is piled up on the Bambolim beach. In addition, the beach area is excavated with almost 3 mtrs depth trenches with the help of JCBs thereby destroying the beach. This appears to be a preparation for construction of concrete wall on the beach within the high tide line.

This is in gross violation of CRZ rules and immediate action needs to be taken in this regard to stop the damage and an order may be issued to restore the beach to its original state and also penalize the party that has undertaken this work.

A report by a media is published based on my visit and is found at <https://www.youtube.com/live/b9uyKk2cGDw>  
The map location is <https://maps.app.goo.gl/AKXvQThSb1yVFsie6> The location of the site is 15°27'00.3"N 73°51'05.4"E 15.450082, 73.851486

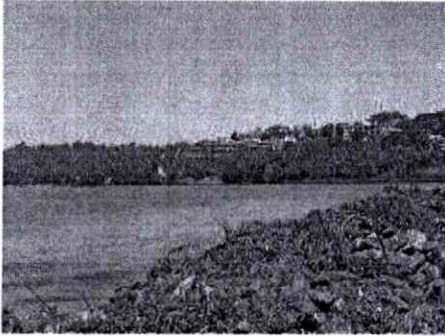
Thanking you  
Yours faithfully

Ramrao Wagh  
9423882964  
Encl: Photographs & video

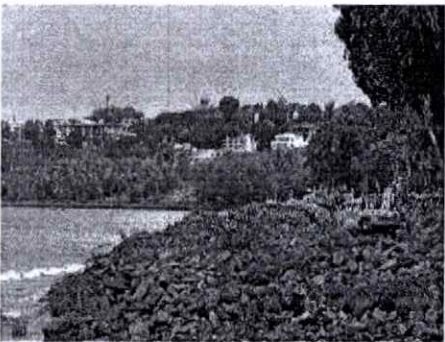
--  
Ramrao Wagh

---

4 attachments



crz2.jpeg  
339K



crz3.jpeg  
391K



crz1.jpeg  
665K



crz4.jpeg  
372K

---

Sachin Desai <dir-env.goa@gov.in>  
To: goacoastalzone <goacoastalzone@gmail.com>

Thu, Apr 10, 2025 at 11:18 AM

---

==== Forwarded message =====  
From: CM Goa <cm.goa@nic.in>  
To: "Sachin Desai" <dir-env.goa@gov.in>  
Date: Thu, 10 Apr 2025 10:37:29 +0530

Subject: Fwd: complaint on CRZ violation at Bambolim  
===== Forwarded message =====

Sir,

May examine and take necessary action.

Regards

Office of the Chief Minister,  
Mantralaya,  
Ministerial Block,  
Secretariat Porvorim  
Goa 403 521  
Ph: 0832-2419841/42, Fax: 0832-2419840

---

===== Forwarded message =====

From: Ramrao Wagh <rswagh@gmail.com>

To: <coln.goa@nic.in>, "Mamlatdar Tiswadi" <mam-tiswadi.goa@nic.in>, <cm.goa@nic.in>, <min.rev-go@nic.in>

Date: Wed, 09 Apr 2025 16:59:54 +0530

Subject: Fwd: complaint on CRZ violation at Bambolim

===== Forwarded message =====

[Quoted text hidden]

--  
Ramrao Wagh  
Associate Professor  
Dept of Computer Science & Technology  
Goa University  
GOA INDIA 403206

[www.unigoa.ac.in/vrpp](http://www.unigoa.ac.in/vrpp)

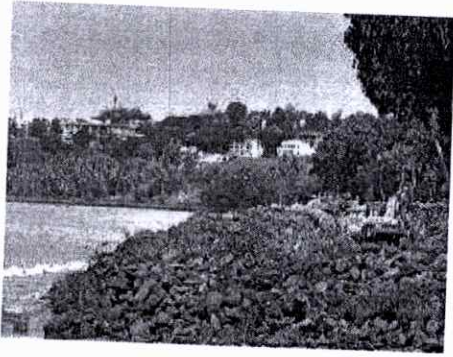
<https://www.facebook.com/goaunivrpp>

---

**4 attachments**



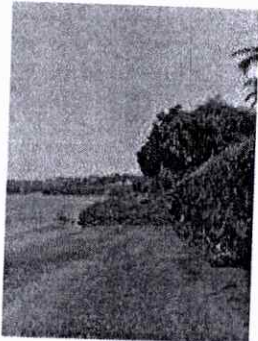
**crz2.jpeg**  
339K



**crz3.jpeg**  
391K



**crz1.jpeg**  
665K



**crz4.jpeg**  
372K

विशेश बोरकर

Viresh Borkar

MLA ST. ANDRE CONSTITUENCY,  
GOA LEGISLATIVE ASSEMBLY

आमदार, सांत आंद्रे मतदारसंघ, गोंय विधानसभा



MEMBER OF

- Business Advisory Committee
- Public Accounts Committee
- Committee on Public Undertaking
- Budget Committee
- Committee on Government Assurance
- Rules Committee

ह्या समितींचो सदस्य

- उद्देग आनी वेवसाय सल्लागार समिती
- भौशिक खाती समिती
- भौशिक उपक्रम समिती
- अध्यासपत्रक समिती
- सरकारी विमो समिती
- नेम समिती

Ref. No: VIR/MLA/GTDC/2025/002

Date: 09/04/2025

Number Secretary

G. C. Z. M. A.

forward for 232

Date: 10/04/2025

**MOST URGENT**

To,  
The Minister of Goa Tourism,  
Government of Goa,  
Secretariat Complex,  
Porvorim-Goa.

To  
The Collector  
North Goa District  
Collectorate Building,  
Opp. Municipal Garden  
Panaji-Goa 403001

To  
The Director  
Goa Coastal Zone Management Authority  
Panaji Goa

To,  
The Sarpanch/Secretary,  
V.P Curca, Bambolim & Talaulim village  
panchayat  
Tiswadi-Goa.

To,  
Minister for Environment and Climate  
change  
Government of Goa.  
Secretariat complex  
Alto Porvorim-Goa

*Urgent*

*255  
Triniche  
Moushal  
G.M.A*

**NOTE**

This is to inform that large scale damage to shore line at Bambolim beach is being done by excavation of sand. There are visible violation observed at the said site.

In this regard kindly carry out site inspection at the earliest.

Thank You



*Borkar*

**Viresh Mukesh Borkar**  
[MLA, St. Andre Constituency]

Office Tel.: 87889 16186 / 0832 2914389 (M) 95458 34233 mla.standre.gvs@gov.in  
Off. add.: Forgottem, Goa Velha (St. Andre), North Goa, Goa - INDIA 403 108  
कार्यालय पत्तो: फॉर्गुटेम, गोवा वेलहा (सांत आंद्रे), उत्तर गोंय, गोंय - भारत ४०३ १०८



**VIRESH BORKAR**

Member Secretary  
G. C. Z. M. A.  
Order No. 1004  
Date: 27/05/2025



**OFFICE OF THE DISTRICT COLLECTOR, NORTH GOA DISTRICT**

Revenue Branch, Collectorate Bldg., Panaji - Goa - 403001.

Phone Nos: 2225383, 2225083, 2225383(EPBX)

4-7-2025/CRZ/TIS/13-252/1978

Dated: 20/05/2025

1. To,  
The Member Secretary,  
Goa Coastal Zone Management Authority,  
4<sup>th</sup> floor, Dempo Towers,  
Patto, Panaji- Goa.
2. To,  
The Deputy Collector SDO,  
Tiswadi- Goa.

Handwritten signature: *Dev Sahy*

Sub.: **Reply to Show Cause Notice dated 15/04/2025 issued by GCZMA.**

Sir/Madam,

I am to forward herewith a letter No. GH&RPL/2024-25/305 dated 21/04/2025 received by this office on 22/04/2025 from Goa Hotels and Reality Pvt. Ltd., Bambolim, Tiswadi- Goa along with enclosures on the captioned subject.

In this connection, you are requested to examine the contents of the letters and take further necessary action in the matter as per law.

Yours faithfully,

(**Vinayak Chari**)

Deputy Collector (Revenue)  
North Goa

Encl: As above

Copy to:

1. Goa Hotels and Reality Pvt. Ltd., Bambolim. Tiswadi- Goa.
2. The Guard File.
3. The Concern File.

To,  
The Member Secretary,  
GCZMA, Patto, Goa.

Office of the Collector (N)	
Received	18392
Date	22/04/25
Signature	

Jayesh

Sub:- Reply to Stop Work Order cum Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rules, 1986, dated 15/4/2025 bearing Ref no. GCZMA/N/ILLE-Compt/25-26/02/154.

Sir,

1. We are in receipt of your Stop Work Order cum Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rules, 1986, dated 15/4/2025 bearing Ref no. GCZMA/N/ILLE-Compt/25-26/02/154. The said notice was received by us on 16-04-2025 @ 10:45 a.m.
2. At the very outset, though the notice refers to complaint filed by one Goa Green Brigade, the alleged complaint is neither part of the Notice nor the same is provided to us. In absence thereof we are unable to understand the allegations made therein and whether such allegations have any legal and factual basis. Hence, we reserve our right to reply to the alleged complaint filed by Goa Green Brigade as and when the same is provided to us.
3. At the further outset, we are unable to understand how on the basis of a Telephonic call a complaint could be considered /registered. The CRZ Regulations does not provide for registration of complaint which is made orally by any person. It is submitted that this Authority has no power to take cognizance of any complaint by any person which complaint is made orally. This Authority can take cognizance only on written complaint so as to enable the person against whom the complaint is made to answer allegations made against him. This is the basis principle of natural justice and fair play.
4. Furthermore, we understand that the Authority had undertaken inspection of the site on 09-04-2025 on the basis of the aforesaid alleged complaint and alleged telephonic complaint. The notice under reply has been issued on the basis of such site inspection where you have stated that "At the time of inspection excavation using machinery works ongoing, and construction work of concrete retaining wall of height approx. 3.2 mtrs and for length approx.. 10 mtrs was already completed; As noticed during the time of inspection the foundation, PCC has laid and raised structural 'T' was noticed above the foundation PCC.". Even this site inspection report has not been provided to us. Hence, we reserve our right to raise our objections to the said site inspection report as prepared by the Authority as and when the same is provided to us.

**GOAN HOTELS & REALTY PRIVATE LIMITED**

Registered office:- 7th Floor, Resham Bhavan, Veer Nariman Road, Churchgate, Mumbai - 400 020. T: +91-22-49742706

spodence address:- 4th Floor, Wing 15, Gate No.2, Ten BKC, off. N.Dharmadhikari Marg, Kalanagar, Bandra (East), Mumbai - 400 051, T: +91-22-35201670

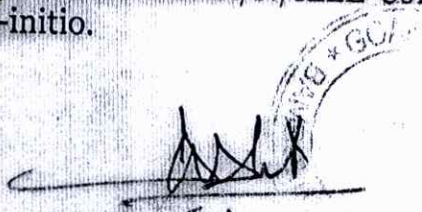
CIN: U55101MH2004PTC149219



5. It is pertinent to note here that during the site inspection we had produced for the perusal of your office personnel present at site all the permission/licenses/NOC's obtained by us to undertaken the work at site. It was specifically stated that the work is a legal work undertaken by us with all required permissions/licenses/NOC's from all authorities including permission from the GCZMA. As such Authority could not have issued "Stop Work Order" to us. That apart, it was incumbent upon your office to first verify the permissions given by your own office before even issuing the "Show Cause Notice" much less "Stop Work Order". Having failed to do so have caused delay in execution of the work including loss of men and money.
6. Without prejudice to the above, we submit that the work of retaining wall has been undertaken by us in survey no. 12/1 99/2 for the purpose of protecting our property from further erosion. Even before undertaking the work we obtained the following permissions/licenses/NOC's:-
- (i) GCZMA permission dated 23-09-2021.
  - (ii) Town and Country Planning permission dated TIS/10118/BAM/TCP/2021/2107 dated 13-12-2021 and TIS/10118/BAM/TCP/2021/685 dated 26-03-2025.
  - (iii) Village Panchayat NOC under Ref. No. VP/CBT/2021-22/1890 dated 21-01-2022.

Copies of the aforesaid attached herewith for your ready reference.

7. Till date the aforesaid permissions/licenses/NOC's have not been challenged in any court of law. Further, it is neither the case of the complainant or this Authority that there is any violation of aforesaid permissions by us. That being the case, the permissions stand tall for legal purposes. Further, in absence of any allegations of violations of aforesaid permissions/licenses/NOC's there arises no question of issuance of Show Cause Notice much less Stop Work Order.
8. The only cause for issuances of the Show Cause Notice appears to be the contention that the work requires prior approval of GCZMA. There appears to be no other ground for the claim of violation of CRZ norms and the cause for issuance of the Show Cause Notice. We have obtained and received such approval from the GCZMA on 23.09.2021 and the work is being carried out as per the approval received.
9. From the aforesaid it is crystal clear that the work undertaken by us in survey no. 12/1 and 99/2 is legal and with due prior permissions.
10. In view of a valid and subsisting approval dated 23.09.2021 issued by GCZMA (valid for 5 years), the Stop Work Order cum Show Cause Notice dated 15/4/2025 bearing Ref no. GCZMA/N/ILLE-Compt/25-26/02/154 is bad in law and void ab-initio.




11. In view of the above, you are therefore requested to withdraw your Stop Work Order cum Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rules, 1986, dated 15/4/2025 bearing Ref no. GCZMA/N/ILLE-Compt/25-26/02/154 for good order and further, reject the alleged complaint filed by Goa Green Brigade.

Thanking you,

Yours faithfully,

For Goan Hotels and Realty Pvt. Ltd.

  
(Satish Bhat)

Authorised Signatory

Copy to:

- ✓ 1. The Collector & District Magistrate (North), Office of the Collector (North), Panaji - Goa.
2. The Dy. Collector & S. D. O Tiswadi having office at Panaji, Tiswadi- Goa.
3. The Police Inspector, Agassaim Police Station - Tiswadi Goa.
4. The Secretary, Village Panchayat of Curca-Bambolim, Tiswadi-Goa.
5. Mr. Ramrao Wagh, H. No. 573, Vodlem Bhat, Mandur, Tiswadi Goa.
6. Mr. Viresh Borkar, MLA St. Andre Constituency, forgottem, Goa Velha, Tiswadi - Goa.
7. Avertino Miranda, Goa Green Brigade, Ground Floor, Shmbhavi Apts, D.V. Road, Panaji, Tiswadi- Goa.

# GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department Environment (Govt. of Goa)

4<sup>th</sup> floor, Dempo Tower, Patto Plaza,

Panaji Goa-403 001

Website: www.czma.goa.gov.in

Ref. No. GCZMA/N/21-22/20 / 967

Date: 23/09/2021

To,

B.K. Satish,

Goan Hotels & Realty Private Limited,

Regd Office: DB House,

Gen. A.K. Vaidya Marg,

Goregaon (East), Mumbai.

**Sub:** NOC for construction of wall to stop the soil erosion along the bank of river Zuari in Sy.No.12/1 and 99/2 of Bambolim Village, Tiswadi taluka, Goa.

**Ref.:-** Your application no.NIL dated 31/05/2021.

Sir,

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (GCZMA) has examined your aforementioned proposal in the 271<sup>st</sup> GCZMA Meeting held on 21/09/2021 in accordance with the provisions of Para 8 & 4 of the CRZ Notification 2011, as amended. As such the Authority after detailed discussion and due deliberation decided to approve the construction of wall to stop the soil erosion along the bank of river Zuari in Sy.No.12/1 and 99/2 of Bambolim Village, Tiswadi taluka, Goa. (as per enclosed plan), further subject to the confirmation with local building bye laws.

This permission is further subject to compliance of the following conditions:

1. All the provisions of the CRZ Notification, 2011 as amended should be strictly complied with. In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the GCZMA.
2. This NOC/ Approval is issued without prejudice to any other permission as required under the law including that of ownership, court case etc. As such, prior to the commencement of the aforementioned Retaining Wall, work, it will be incumbent upon the applicant to obtain permission for any other authority as required under the law including from the local authority, Town and Country Planning Department, Revenue Authority etc.
3. Traditional access/easement shall not be blocked.
4. The applicant/occupier should ensure that no waste is discharged into the nearest water body from the proposed construction activities.
5. This permission/NOC shall be valid for the period of 5 years from the date of issue.

6. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information/wrong plans/ calculations/ documents/ misleading or false information, etc. or account of violation of aforementioned conditions.

*Yours faithfully,*

  
(Dasharath M. Redkar)  
Member Secretary (GCZMA)

Encl: As above

Copy to:

1. P.A to Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.
2. The Chief Town Planner, Town & Country Planning Department, Patto, Panaji-Goa.....for information and necessary action.
3. The Deputy Collector & S.D.O. (Tiswadi), Panaji -Goa.....for information and necessary action.
4. The Secretary, Village Panchayat Curca-Bambolim, Tiswadi, Goa. ....for information and necessary action.



OFFICE OF THE TOWN PLANNER  
TOWN & COUNTRY PLANNING DEPARTMENT  
TISWADI TALUKA OFFICE, 5th FLOOR, KAMAT TOWER  
PATTO- PANAJI-GOA.  
Email: [tis-tep.goa@gov.in](mailto:tis-tep.goa@gov.in)

Ref. No: TIS/10118/BAM/TCP/2021/2107

Dated: 13/12/2021

### TECHNICAL CLEARANCE ORDER

Technical Clearance is hereby granted for proposed construction of wall to stop Soil erosion along the bank of River Zuari as per the enclosed approved plans in the property zoned as Settlement in the Regional Plan for Goa 2021 and situated at Bambolim village, bearing Sy.no.12/1 and 99/2 of Tiswadi - Taluka with the following conditions:-

- 1) Construction shall be strictly as per the approved plans. No changes shall be effected in the approved plans without the prior permission of this authority.
- 2) The permission granted shall be revoked, if any information, plans, calculations, documents and any other accompaniments of the application are found incorrect or wrong at any stage after the grant of the permission and the applicant will not be entitled for any compensation.
- 3) The permission shall be revoked if found expedient to such an action under the provision of section 50 of The Goa Town & Country Planning Act, 1974.
- 4) The development permission will not entitle the applicant for making/laying any claim on water and any other connection from the Government of Goa.
- 5) The Developer/applicant should display a sign board of minimum size 1.00 mts x 0.50 mts with writing in black colour on a white background at the site, as required under the Regulations.
- i) The commencement and the completion of the work shall be notified to this office in writing in appropriate forms.
- ) Storm water drain should be constructed along the boundary of the effected plot abutting to the road.
- ) Traditional access, if any passing through the property shall not be blocked.
- ) Adequate utility space for the dustbin, transformer etc, should be reserved within the plot Area.
- 0) The Ownership of the property shall be verified by the licensing body before issuing of the license.
  - 1) Verification of ownership with specific reference to tenancy position as on 2.11.1990 has to be verified by the Village Panchayat before issue of License.
  - 2) The village Panchayat shall ensure that if any traditional access passing through the property shall not be blocked before issuing construction license.
  - 3) Trees shall not be cut without prior permission from the Competent Authority.
  - 4) Complaints/Court order if any should be verified by the Village Panchayat before issue of construction license.
  - 5) Traditional access if any passing from the property shall be verified by the Village Panchayat before issue of construction license.

- 16) Required numbers of trees shall be planted by the applicant in the said plot/property as per the Regulation 18 of the Goa Land Development and Building Construction Regulations, 2010 regarding Landscaping of open spaces/tree plantation along the Roads and in develop plots.
- 17) Applicant shall dispose the construction debris at his/her own level and/or the same shall be taken to the designated site as per the disposal plan given by the applicant in the Affidavit to be produced to the Corporation/Municipal Council/Village Panchayat (as the case may be).
- 18) An Engineer who designs the RCC structure, of the project proponent is liable for Structural design & stability of the project. Structural liability certificate issued by an Engineer Rajesh Mahambrey, dtd. 28/09/2021.  
Reg no. TCP/SE/0044/2010.
- 19) This Technical Clearance is issued only for construction of wall to stop Soil erosion along the bank of River Zuari as per the plans submitted.
- 20) This Technical Clearance is issued based on the NOC from Goa Coastal Zone Management Authority vide No.GCZMA/N/21-22/20/967 dtd.23/9/2021 and the applicant shall adhere to all the conditions stipulated in the said NOC/Plans.
- 21) This Technical Clearance is also issued based on the approval of the Chief Town Planner(Planning) vide this office Note No.TIS/10118/BAM/TCP/2021/2057 dtd. 2/12/2021

This order is issued with reference to the application under inward No.1823 dtd. 29/9/2021 from M/s.Goan Hotel & Realty Pvt. Ltd.

(THIS ORDER IS VALID FOR THREE YEARS FROM THE DATE OF ISSUE OF CONSTRUCTION LICENCE, PROVIDED THE CONSTRUCTION LICENCE IS ISSUED WITHIN THE PERIOD OF THREE YEARS).

  
(S. P. Surlakar)  
Dy. Town Planner

To,  
M/s. Goan Hotels & Realty Pvt. Ltd.,  
Aldeia De Goa,  
Bambolim, Tiswadi – Goa.

Copy to:  
The Secretary,  
Office of the Village Panchayat,  
Curca, Talaulim & Bambolim,  
Tiswadi-Goa.



OFFICE OF THE TOWN PLANNER  
TOWN & COUNTRY PLANNING DEPARTMENT  
TISWADI TALUKA OFFICE, 5th FLOOR, KAMAT TOWER  
PATTO- PANAJI GOA.

34/c

Ref.No : TIS/10118/BAM/TCP/2025/685

Dated: 26/03/2025

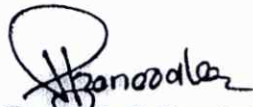
Read :-1) This office Technical Clearance Order ref.  
no. TIS/10118/BAM/TCP/2021/2107 dtd. 13/12/2021.

2) Your application received under inward 401 dated 07/02/2025.

Technical Clearance Order issued by this office vide ref.  
no. TIS/10118/BAM/TCP/2021/2107 dtd. 13/12/2021 for construction of wall to stop  
soil erosion along the bank of River Zuari in property bearing Sy. No. 12/1 & 99/2 of  
Bambolim village Tiswadi Taluka is hereby renewed & revalidated for a period of three  
years with effect from 14/12/2024 till 13/12/2027.

All the conditions stipulated in Technical Clearance Order  
no. TIS/10118/BAM/TCP/2021/2107 dtd. 13/12/2021 shall be strictly adhered to.

This is for your information.

  
(Prakash P. Bandodkar)  
Dy. Town Planner



To,  
M/s. Goan Hotels & Realty Pvt. Ltd.,  
Aldeia de Goa,  
Bambolim, Goa.

Copy to:  
The Sarpanch/Secretary,  
Village Panchayat,  
Curca, Bambolim & Talaulim,  
Tiswadi- Goa

vk



**OFFICE OF THE VILLAGE PANCHAYAT CURCA BAMBOLIM & TALAULIM  
Tiswadi-Goa**

**Phone No. 0832 2218565**

**email id: curca2011@gmail.com**

**Ref. No. VP/CBT/2021-22/ 1890**

**Date: 21/01/2022**

To,  
M/s. Goan Hotels & Realty Pvt. Ltd.  
Aldeia De Goa  
Bambolim, Tiswadi-Goa.

**NO OBJECTION CERTIFICATE**

**Sub:- Construction of wall to stop soil erosion along the bank of River Zuari in Sy.No.12/1 and 99/2 at Bambolim Village, Tiswadi-Goa.**

Sir,

With reference to your application dated 27/12/2021 on the subject cited above, This is to inform you that this Panchayat hereby grants you No Objection for Construction of wall to stop soil erosion along the bank of River Zuari in Sy.No.12/1 and 99/2 at Bambolim Village, Tiswadi-Goa, subject to the conditions given below and in compliance to the conditions given in the Technical Clearance of Town Planner, Town and Country Planning Department, Tiswadi, Panaji-Goa vide Ref. No.TIS/10118/BAM/TCP/2021/2107 dt.13/12/2021 (condition No. 1 to 21).

1. The applicant should obtain NOC for tree cutting, if any from the Forest Department before cutting of any tree.
2. Necessary permissions from all other Concerned Department/Authorities should be obtained before commencement of construction work.
3. The NOCs/Permissions/ Licenses obtain from the Concerned Department/Authorities should be displayed on a board at the proposed site.
4. Traditional access if any should not be blocked and properly maintained.
5. This NOC shall stand revoked if the above conditions are not complied with and incase of misrepresentation of any facts/documentation.

This No Objection Certificate is Issued as per the Resolution No.10(38) held on 31/12/2021 in Panchayat meeting and NOC fees to the tune of Rs.1,30,502/- is collected vide receipt No. 26549 dt. 21/01/2022.



*[Signature]*  
**SAR PANCH**

**V.P. CURCA BAMBOLIM & TALAULIM**

# GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment and Climate Change (Govt. of Goa)

4<sup>th</sup> floor, Dempo Towers, Patto, Panaji-Goa

E-mail: goacoastalzone@gmail.com

Ref.No. GCZMA/N/ILLE(empl)/25-26/02/154 Dated: 15/ 04/2025

## STOP WORK ORDER CUM SHOW CAUSE NOTICE ISSUED UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE 4 OF THE ENVIRONMENT (PROTECTION) RULES, 1986.

**WHEREAS**, the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

**AND WHEREAS**, this office is in receipt of telephonic complaint from Viresh Borkar, MLA St. Andre Constituency, complaint from Ramrao Wagh and complaint from Goa Green Brigade with regards to illegal construction carried out by Grand Hyatt Hotel, Bambolim, Tiswadi-Goa.

**AND WHEREAS**, on receipt of complaint, the officials attached to the office conducted the site inspection and accordingly placed the report.

That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No.	Survey No.	Type of Construction/Activity	Distance From HTL
1.	Sy.No 12/1 and 99/2 village Bambolim	<ul style="list-style-type: none"><li>At the time of inspection excavation using machinery works ongoing, and construction work of concrete retaining wall of height approx. 3.2mtrs and for length approx. 10.00mtrs was already completed</li><li>As noticed during the time of inspection the foundation PCC has laid and raised structural 'I' section was noticed above the foundation PCC.</li></ul>	CRZ-III BAY NDZ

**AND WHEREAS**, all proposed 'construction / re-construction / development / repair' and other permissible activities between 100 mts. from the River, and 500 mts of the Sea require the prior approval of the GCZMA under the CRZ Notification, 2011.

**AND WHEREAS**, the alleged ongoing construction/ activity is in violations of CRZ norm set out in CRZ Notification, 2011.

**NOW THEREFORE** in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 read with sub-rule (3) (a) of rule 4 of the Environment (Protection) Rules, 1986, read with power vested with the GCZMA vide Order S.O. 6071 (E) dated 27/12/2022 issued by the Ministry of Environment & Forests, Government of India, the GCZMA, hereby directs you to **STOP WORK** with immediate effect in property bearing Sy. 12/1 and 99/2 of village Bambolim, Tiswadi Goa and **SHOW CAUSE** as to why a direction to demolish the structures and to restore the land to its original condition should not be issued to you. Further, you are directed to ensure that no civil work of whatsoever kind and nature is carried out at said site.

**FURTHER TAKE NOTE THAT**, you are required to file your reply alongwith compliance report and construction/reconstruction/repair licence/approvals, if any, issued by the concerned Authorities including GCZMA along with approved plan, as also documents to show the title to the Office of the GCZMA, having its Office at 4<sup>th</sup> Floor, Dempo Towers Patto, Panaji- Goa on or before **24/04/2025 at 3.30 pm onwards**. Further you are also directed to remain present in person or through authorized person for personal hearing on **24/04/2025 at 3.30 pm** in the Office of the GCZMA. Please take note that if you fail to submit your reply/appear along with the required documents, the GCZMA will come to the conclusion that you have no justification to substantiate and the Authority shall proceed to issue final directions to you in this regard without any further notice which inter alia includes order of demolition of structures, disconnection of water / power supply etc.



(Sachin S.Desai )

**Member Secretary (GCZMA)**

010

**To,**

1. Grand Hyatt Hotel, Bambolim, Tiswadi-Goa.

**Copy to:**

1. **The Collector & District Magistrate (North), Office of the Collector (North), Panaji -Goa... for information and necessary action.**
2. **The Dy. Collector & S.D.O Tiswadi having office at Panaji, Tiswadi-Goa.... is hereby directed as to enforce these directions and ensure that no work is carried out at site.**
3. **The Police Inspector, Agassaim Police Station - Tiswadi Goa...with direction to stop the ongoing work at site/loco.**
4. **The Secretary, Village Panchayat of Curca-Bambolim, Tiswadi-Goa....for information and necessary action.**
5. **Mr. Ramrao Wagh, H.No 573, Vodlem Bhat, Mandur, Tiswadi Goa....for information**
6. **Viresh Borkar, MLA St.Andre Constituency, Forgottem, Goa Velha, Tiswadi Goa. ....for information**
7. **Avertino Miranda, Goa Green Brigade, Ground floor, Shambhavi Apts, D.V.Road, Panaji, Tiswadi Goa. ....for information**



# GOA GREEN BRIGADE

GROUND FLOOR, SHAMBHAVI APTS, D.V. ROAD, PANJIM, GOA. 403001. Cellphone No. 9823073265

---

To:

**The Chairman/ Member Secretary**

Goa Coastal Zone Management Authority (GCZMA)

Department of Environment and Climate Change

Patto, Panjim, Goa. 403001.

Via Email: gczma.goa@gmail.com

April 11, 2025

**Subject: *Urgent Complaint Against Destruction of Coastal Regulatory Zone by Grand Hyatt, Bambolim, Goa & Demand for Immediate Restoration of Beach.***

Dear Sir/Madam

With reference to the captioned subject, we demand the following:

1. We are writing to bring to your urgent attention a series of alarming violations and ecological damages being caused by the Grand Hyatt Goa, located in Bambolim. These actions are in clear violation of the Coastal Regulation Zone (CRZ) Notification and are contributing to the degradation of Goa's already vulnerable coastal eco-system and the Bambolim beach area in particular due to deliberately and carelessly allowing the collapse of the hotel's retaining wall.
2. **Illegal construction and landscaping within CRZ-III areas**, involving the flattening of sand dunes with the use of 2 heavy earth moving machines and removal of native coastal vegetation—both crucial for shoreline stability and biodiversity.
3. **Encroachment into the intertidal zone**, the dumping of debris all around the beach the debris of the retaining wall with the use of two bulldozers / earthmoving machines.
4. **Obstruction of traditional access paths to the beach**, adversely affecting local fishing communities and the public's right to access the coast as the debris of the fallen retaining wall has been spread all over the Bambolim beach.
5. **Disruption of natural monsoon drainage systems**, increasing the risk of coastal erosion and flooding.
6. **The collapse of the hotel's retaining wall** has significantly damaged the beach profile and led to the **destruction of native beach crabs and Window Pane Oysters breeding ground**, which are essential components of the coastal food web as sandpiper and other birds are dependent on Beach Crabs.
7. **The loss of beach crabs has directly impacted Sandpiper birds**, whose diet depends heavily on these crustaceans. This disruption of the food chain is

already being noticed by local birdwatchers and ecologists, and it threatens the fragile balance of coastal birdlife that depends on undisturbed habitats during their seasonal migrations.

8. Additionally, there is evidence of the **destruction of endangered windowpane oyster (*Placuna placenta*) habitats**—a serious violation, as these endangered oysters are protected under Schedule IV of the Wildlife Protection Act, 1972. Their damage from the intertidal zone not only reduces biodiversity but also reflects a clear disregard for marine conservation norms.
9. This situation is deeply troubling. The cumulative impact of these violations represents not just an environmental crime, but also a breach of the public trust by Grand Hyatt, Bambolim, in safeguarding Goa's natural heritage. The coastal stretch around Bambolim is home to delicate and interdependent ecosystems that cannot be rebuilt once lost and is causing irreversible environmental damage.

***We, therefore urgently demand that the Goa Coastal Zone Management Authority take the following environmental restoration measures on a war-footing:***

10. **Conduct an immediate and comprehensive site inspection** of the Grand Hyatt's premises and the surrounding coastal zone to initiate mitigation measure and prevent collapse of any other retaining walls / structures into the eco-sensitive Bambolim beach area, with intimation to the undersigned on the date and time of inspection.

11. **Initiate an ecological assessment** of damage done to Beach Crabs and Window Pane Oyster habitats and associated bird species like the Sandpiper, along with a marine survey on the status of endangered windowpane oysters in the area.

12. **Verify all CRZ clearances, environmental permissions, and compliance records** for all development carried out by the hotel including the use of the 2 bulldozers in the eco-sensitive Bambolim CRZ area.

13. **Initiate legal proceedings and apply strict penalties** for violations under CRZ laws and the Wildlife Protection Act.

14. **Mandate restoration of the damaged ecological zones**, including replantation of native vegetation, rehabilitation of crab nesting areas, and protection of oyster beds without the use on heavy earth moving machines considering the damage it is causing the breeding sites of Beach Crabs and Window Pane Oysters.

15. **Ensure full public transparency** by publishing the inspection findings and enforcement actions on the GCZMA website, including a copy to the undersigned.

16. We hope that the GCZMA, as the regulatory body charged with protecting Goa's coast, will act decisively and with urgency. The future of our coastline depends on enforcing accountability and prioritising ecological integrity over unchecked and reckless development activity in the eco-sensitive Bambolim beach area.

Sincerely yours

**(Avertino Miranda)**

Convenor.

[avertino@gmail.com](mailto:avertino@gmail.com)